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Haryana Value Added Tax Act, 2003

6 of 2003

[28 March 2003]

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Haryana Value Added Tax Act, 2003

6 of 2003

[28 March 2003]

An Act to provide for levy and collection of tax on the sale or purchase of goods in the State of Haryana and matters incidental thereto and connected therewith. BE it enacted by the Legislature of the State of Haryana in the Fifty-fourth Year of the Republic of India as follows:-

<u>CHAPTER 1</u> PRELIMINARY

1. Short Title, Extent And Commencement :-

(1) This Act may be called the Haryana Value Added Tax Act, 2003.

(2) It extends to the whole of the State of Haryana.

(3) It shall come into force on the appointed day.

2. Definitions :-

(1) In this Act, unless the context otherwise requires, -

(a) "Act of 1973" means the Haryana General SalesTax Act, 1973 (Act 20 of 1973);

(b) "appellate authority" means an officerreferred to in, or appointed under, clause (a) or clause (b) of sub-section (1)of section 33 to entertain and decide appeals made under this Act and includesthe Tribunal;

(c) "appointed day" means the 1st day of April,2003, unless declared, by notification in the Official Gazette, otherwise bythe State Government;

(d) "assessee" means any person who is required topay any tax, interest, penalty, fee or any other sum under this Act or therules made thereunder;

(e) "assessing authority" means any personauthorised by the State Government to make any assessment under this Act and toperform such other duties as may be required, by or under this Act;

(f) "business" includes -

(i) any trade, commerce or manufacture, or any adventure orconcern in the nature of trade, commerce or manufacture, whether or not suchtrade, commerce, manufacture, adventure or concern is carried on with a motiveto make gain or profit and whether or not any gain or profit accrues from suchtrade, commerce, manufacture, adventure or concern; and

(ii) any transaction, casual or otherwise, in connectionwith, or incidental or ancillary to, such trade, commerce, manufacture orconcern.

Explanation.-- "Trade" includes trade ofgoods and services;

(g) "capital goods" means plant, machinery, dies,tools and equipment purchased for use in the State in manufacture or processingof goods for sale or in the telecommunication network or in mining or in thegeneration or distribution of electricity or other form of power, provided suchpurchase is capitalised;

(h) "casual trader" means a dealer who importsinto and sells goods in the State for a period not exceeding thirty days at atime or such other period as may be prescribed;

(i) "Central Act" means the Central Sales Tax Act,1956 (Act 74 of 1956);

(j) "contractee" means any person for whom or forwhose benefit a works contract is executed;

(k) "contractor" means any person who executescither himself or through a sub-contractor a works contract;

(I) "date of sale" means a date recorded on aninvoice or a delivery note, as the case may be, issued in accordance with theprovisions of clause (a) of sub-section (2) of section 28;

(m) "dealer" means any person including adepartment of Government who carries on, whether regularly or otherwise, business, directly or otherwise, in the course of, or as a result of, which, orincidental, ancillary or causal thereto, whether regularly, casually, occasionally or otherwise, whether for cash, deferred payment, commission, remuneration or other valuable consideration, such person purchases, sells, supplies or distributes any goods in the State, or imports into, or exports outof, the State, any goods, irrespective of the fact that the main place of business of such person is outside the State and where the main place ofbusiness of such person is not in the State, includes the local manager oragent of such person in the State in respect of such business: PROVIDED that apersonor a member of his family who sells within the State exclusively theagricultural produce grown by himself or grown on any land in which he has an interest whether as owner, usufructuary mortgagee, tenant or otherwise, shallnot be deemed to be a dealer.

Explanation.- For the purpose of this clause,-

(i) a co-operative society or a club or any associationwhich carries on business for and on behalf of its members, is a dealer;

(ii) a factor, a broker, a commission agent, a del credereagent, a dealers agent, an auctioneer or any other mercantile agent by whatevername called and whether of the same description as hereinbefore mentioned ornot, who carries on any trade as principal, agent or in any other capacity, isa dealer;

(iii) any person or a body of persons including a department of Government who disposes of any goods in exercise of a statutory authority ora court order, or as unclaimed, confiscated or acquired property, or asunserviceable, scrap, surplus, old, obsolete or discarded material or wasteproducts whether by auction or otherwise, directly or through an agent, forcash or for deferred payment or for any other valuable consideration shall, notwithstanding anything contained in clause (f) of this section or section 3or any other provision of this Act, be deemed to be a dealer liable to pay tax, to the extent of such disposals, without prejudice to any liability which mayaccrue on account of the other provisions of this Act;

(n) "declared goods" shall have the meaningassigned to that expression in clause (c) of section 2 of the Central Act;

(o) "document" means title deeds, writing orinscription and includes electronic data, computer programs, computer tapes,computer discs or equipment and the like that furnishes evidence;

(p) "exempted goods" means the goods specified inSchedule B;

(q) "export out of State" means transfer of goodsby a dealer to any other place of his business or to his agent or principal, asthe case may be, outside the State otherwise than by reason of sale of suchgoods but shall, subject to such restrictions and conditions as may beprescribed, not include transfer of goods for a job work where the goods are received back after the job work;

Explanation.-- "Job work" includesassembling, altering, manufacturing, processing, fabrication, fitting out, improvement, rectification or repair of any goods.

(r) "goods" means every kind of movable property, tangible or intangible, other than newspapers, actionable claims, money, sksand shares or securities but includes growing crops, grass, trees and thingsattached to or forming part of the land which are agreed to be severed beforesale or under the contract of sale;

(s) "goods carrier" includes motor vehicle, vessel, boat, cart, animal or any other means of conveyance but shall excluderailway wagon or coach;

(t) "Government" means the Central or any StateGovernment;

(u) "gross turnover" when used in relation to anydealer means the aggregate of the sale prices received or receivable in respectof any goods sold, whether as principal, agent or in any other capacity, bysuch dealer and includes the value of goods exported out of State or disposed of otherwise than by sale;

Explanation.-(i) The aggregate of prices of goods inrespect of transactions of forward contracts, in which goods are actually notdelivered, shall not be included in the gross turnover.

(ii) Any amount received or receivable or paid or payable onaccount of variation, escalation or de-escalation in the price of any goodssold previously to any person but not exactly determinable at that time, shall, subject to such conditions and restrictions, as may be prescribed, be includedin, or excluded from, the gross turnover, as the case may be, in the mannerprescribed.

(iii) Any amount collected by the dealer by way of tax shallnot be included in the gross turnover and where no tax is shown to have beencharged separately, it shall be excluded from the taxable turnover (denoted byTTO) taxable at a particular rate of tax in per cent (denoted by r) byapplying the following formula -

Illustration - If TTO is 220 and r is 10 (per cent), taxwill be 20.

(v) "import into State" means bringing or receiving goods in the State from outside the State otherwise than by purchase of such goods in the course of inter-State trade or commerce or import of goods into the territory of India;

(w) "input tax" means the amount of tax paid to the State in respect of goods sold to a VAT dealer, which such dealer is allowed to take credit of as payment of tax by him, calculated in accordance with the provisions of section 8;

(x) "manufacture" means processing of goods resulting into production of different commercial goods including by-products and waste products;

Note -- Every processing of goods may not result into different commercial goods;

(y) "minerals" mean all substances which can be obtained from the earth by mining, digging, drilling, dredging, hydraulicing, quarrying or by any other operation and include these substances processed for marketing;

(z) "place of business" in relation to a dealer means any place where the dealer carries on his business and includes --

(i) a place where he sells or purchases any goods, or carries on any process of manufacture of goods;

(ii) a warehouse, godown or other place where he stores his goods;

(iii) a place where he keeps his books of account;

(iv) any of his office or branch office; and

(v) the place of business of his agent, by whatever name called;

(za) "prescribed" means prescribed by rules made under this Act;

(zb) "Quarter" means a period of three months ending on 30th June, 30th September, 31st December or 31st March;

(zc) "registered" means registered under this Act;

(zd) "revising authority" means a person who exercises power of revision under this Act;

(ze) "sale" means any transfer of property in goods for cash or deferred payment or other valuable consideration except a mortgage or hypothecation of or a charge or pledge on goods; and includes - (i) the transfer, otherwise than in pursuance of a contract, of property in any goods for cash, deferred payment or other valuable consideration;

(ii) the transfer of property in goods (whether as goods orin some other form) involved in the execution of a works contract;

(iii) the delivery of goods on hire-purchase or any system of payment by instalments;

(iv) the transfer of the right to use any goods for anypurport (whether or not for a specified period) for cash, deferred payment orother valuable consideration;

(v) the supply of goods by any unincorporated association orbody of persons to a member thereof for cash, deferred payment or other valuableconsideration;

(vi) the supply, by way of or as part of any service or inany other manner whatsoever, of goods, being food or any other article forhuman consumption or any drink (whether or not intoxicating), where such supplyor service, is for cash, deferred payment or other valuable consideration, and such transfer, delivery or supply of any goods shall be deemed to be a sale ofthose goods by the person making the transfer, delivery or supply and apurchase of those goods by the person to whom such transfer, delivery or supply is made;

(zf) "sale in the State" in relation to a sale as defined in sub-clause (ii) of clause (ze) means transfer of property in goods whether as goods or in some other form) involved in the execution of a works contract in the State;

(zg) "sale price" means the amount payable to a dealer as consideration for the sale of any goods, less any sum allowed at the time of sale as cash or trade discount according to the practice, normally prevailing in the trade, but inclusive of any sum charged for anything done by the dealer in respect of the goods at the time of or before the delivery thereof and the expression "purchase price" shall be construed accordingly;

Explanation.-(i) In relation to the transfer of property in goods (whether as goods or in some other form) involved in execution of a works contract, sale price shall mean such amount as is arrived at by deducting from the amount of valuable consideration paid or payable to a person for the execution of such works contract, the amount representing labour and other service charges incurred for such execution, and where such labour and other service charges are not quantifiable, the sale price shall be the cost of acquisition of the goods and the margin of profit on them prevalent in the trade plus the cost of transferring the property in the goods and all other expenses in relation thereto till the property in them, whether as such or in any other form, passes to the contractee and where the property passes in a different form shall include the cost of conversion.

(ii) In respect of transactions covered under sub-clause (iii) of clause (ze), the amount to be included in sale price shall be the total sum payable by the hirer under a hire purchase agreement in order to complete the purchase of, or the acquisition of property in, the goods to which the agreement relates and includes any sum so payable by the hirer under the hire purchase agreement by way of a deposit or other initial payment, or credited or to be credited to him under such agreement on account of any such deposit or payment, whether that sum is to be or has been paid to the owner or to any person or is to be or has been discharged by payment of money or by transfer or delivery of goods or by any other means; but does not include any sum payableas a penalty or as compensation or damages for breach of the agreement.

1[(iii) Amount equal to increase in prices of petrol and diesel (including the duties and levies charged thereon by the Central Government) taking effect from 6th June, 2006, shall not form part of the sale price with effect from 11th June, 2006, till the date as the Government may by notification in the Official Gazette direct:

Provided that this clause shall not take effect till the benefit is passed on to the consumers .

2[(iv) Amount equal to bonus paid to farmers for sale of wheat during rabi marketing season from 20-3-2006 to 30-6-2006 and from 1-4-2007 to 15-6-2007, shall not form part of the sale price of wheat with effect from 20th March, 2006, for the year 2006-2007 and with effect from 1st April, 2007, for the year 2007-08 respectively.]]

(zh) "Schedule" means a Schedule appended to this Act and the description of any goods specified therein shall be subject to the exceptions, restrictions and conditions, if any, and the application of the provisions of this Act referring to the Schedule shall be subject to the circumstances, if any, mentioned therein generally or against such goods;

(zi) "State" means the State of Haryana;

(zj) "State Government" means the Government of Haryana;

(zk) "tax" means the tax levied under this Act;

(zl) "tax invoice" means an invoice required to beissued according to the provisions of sub-section (2) of section 28 by a VAT dealer

for sale of taxable goods to another VAT dealer for resale by him or for use by him in manufacture or processing of goods for sale, and which entitles him to claim input tax in accordance with the provisions of section 8;

(zm) "taxable goods" means the goods which are not exempted goods;

(zn) "taxable turnover" means that part of the gross turnover which is left after making deductions therefrom in accordance with the provisions of section 6; plus purchase value of goods liable to tax under sub-section (3) of section 3;

(zo) "taxing authority" means an officer not below the rank of Assistant Excise and Taxation Officer appointed under subsection(1) of section 55 to carry out the purposes of this Act and includes an assessing authority and a revising authority but does not include an appellate authority;

(zp) "Tribunal" means the Tribunal constituted under section 57;

(zq) "value of goods" means, if the goods has been sold or purchased, the true sale price or the true purchase price, as the case may be, of the goods, otherwise, the fair market value of like goods in like circumstances;

(zr) "value added tax" means a tax on sale or purchase of goods payable under this Act;

(zs) "VAT dealer" means a registered dealer who is not a casual trader and in whose case composition of tax under section 9 is not in force, whether by choice or exclusion by law;

(zt) "works contract" includes any agreement for carrying out for cash, deferred payment or other valuable consideration, the assembling, construction, building, altering, manufacturing, processing, fabrication, installation, fitting out, improvement, repair or commissioning of any moveable or immovable property;

(zu) "year" means the financial year.

(2) Words and expressions not defined under this Act or the rules made thereunder shall have the same meaning as assigned to them in section 2, section 3, section 4, section 5 or section 6A of the Central Act or the Punjab General Clauses Act, 1898 (Punjab Act I of 1898), as applicable to the State of Haryana, as the case may be.

1. Inserted by the Haryana Value Added Tax (Amendment) Act, 2006. Explanation (iii) effective from 15.05.2007 vide Notification No. 47 /H.A.6/2003/S.2/2007.

2. Substituted by the Haryana Value Added Tax (Amendment) Act, 2007 (Act No. 21 of 2007) vide notification no. Leg. 24/2007 dated

11.10.2007 for:

"(iv) Amount equal to bonus paid to farmers for sale of wheat during rabi marketing season from 20.3.2006 to 30.6.2006, shall not form part of the sale price of wheat with effect from 20th March, 2006.".

CHAPTER 2 INCIDENCE AND LEVY OF TAX

3. Incidence Of Tax :-

(1) Every dealer who would have continued to be liable to pay tax under the Act of 1973 had this Act not come into force, and every other dealer whose gross turnover during the year immediately preceding the appointed day exceeded the taxable quantum as defined or specified in the Act of 1973, shall, subject to the provisions of sub-section (4), be liable to pay tax on and from the appointed day on the sale of goods effected by him in the State.

(2) Every dealer to whom sub-section (1) docs not apply and who is of the class or classes mentioned in column 2 of the Table below and whose gross turnover in any year first exceeds the taxable quantum specified in column 3 there against, shall, subject to the provisions of sub-section (4), be liable to pay tax on and from the day mentioned in column 4 there against on the sale of goods effected by him in the State -

TABTE

SI. No.	Description of class or classes of dealers	Taxable quantum	Day on and from which the dealer is liable to tax
1	2	3	4
1.	Dealer who sells or purchases any goods in the course of interstate trade or commerce or in the course of export of the goods out of, or the import of the goods into, the territory of India	Nil	On and from the day he makes such sale or purchase for the first time
2.	Dealer who imports any goods into State	Nil	On and from the day he imports any goods into State for the first time
3.	Dealer who purchases any goods in the State and exports out of State such goods or the goods manufactured therefrom	Nil	On and from the day he makes purchase of such goods in the State for the first time
4.	Dealer who is a brick-kiln owner[****] or a liquor licensee	Nil	On and from the day his gross turnover in any

	under the Punjab Excise Act, 1914 (1 of 1914), or who deals in minerals, lottery tickets or such other goods as may be prescribed		year first exceeds the taxable quantum
5.	Any, other class or classes of dealers	One lakh rupees or such other sum as may be prescribed and different sums including nil may be prescribed for different classes of dealers	On and from the day following the day his gross turnover in any year first exceeds the taxable quantum.

4. Dealer who is a brick-kiln owner1[****] or a liquor licensee under the Punjab Excise Act, 1914 (1 of 1914), or who deals in minerals, lottery tickets or such other goods as may be prescribed Nil On and from the day his gross turnover in any year first exceeds the taxable quantum

5. Any, other class or classes of dealers One lakh rupees or such other sum as may be prescribed and different sums including nil may be prescribed for different classes of dealers On and from the day following the day his gross turnover in any year first exceeds the taxable quantum.

PROVIDED that this sub-section shall not apply to a dealer who deals exclusively in exempted goods.

Note -- Where a dealer is covered under more than one of the class or classes mentioned in the Table above, the liability to pay tax shall commence from the earliest day he becomes liable to tax.

(3) If a dealer liable to pay tax under sub-section (1) or sub-section (2) purchases any taxable goods in the State from any source in the circumstances that no tax is levied or paid under this Act on their sale to him and he either exports them out of State or uses or disposes them of in the circumstances in which no lax is payable under this Act or the Central Act by him to the State on them or the goods manufactured therefrom, then, he shall, subject to the provisions of sub-section (4), be liable to pay tax on the purchase thereof:

PROVIDED that wheresuch goods (except those specified in Schedule F) or the goods manufactured therefrom are sold in the course of export of the goods out of the territory of India, no tax shall be levied on their purchase:

PROVIDEDFURTHER that where the goods purchased are used or disposed of partly in the circumstances mentioned in the foregoing provisions of this subsection and partly otherwise, the tax leviable on such goods shall be computed pro rata.

(4) The tax levied under sub-sections (1), (2) and (3) shall be calculated on the taxable turnover, determined in accordance with the provisions of section 6, at the rates of tax applicable under section 7, and where the taxable turnover is taxable at different rates of tax, the rate of tax shall be applied separately in respect of each part of the taxable turnover liable to a different rate of tax.

(5) If the tax calculated under sub-section (4) is more than the input tax, determined in accordance with the provisions of section 8, the difference of the two shall be the tax payable; and if the input tax is more than the tax calculated, the

excess amount shall be either refundable or adjustable with future tax liability in accordance with the provisions of section 20; but if the input tax is a negative value on account of reversal of input tax under the second proviso to sub-section (1) of section 8, the absolute value thereof shall be added to the tax calculated under sub-section (4) and the resultant amount shall be the tax payable. ILLUSTRATION

SI. No. Tax calculated under sub-section (4) Input tax Tax payable Refundable/Adjustable

1. Rs. 100 Rs. 50 Rs. 50 Nil

2. Rs. 100 Rs. 150 Nil Rs. 50

3. Rs. 100 (-) Rs. 50 Rs. 150 Nil

(6) Every dealer who has become liable to pay tax, shall continue to be so liable until after the expiry of three consecutive years during each of which his gross turnover has failed to exceed the taxable quantum and such further period after the date of such expiry, as may be prescribed, and on the expiry of this latter period his liability to pay tax shall cease.

(7) Every dealer, whose liability to pay tax has ceased under the provisions of subsection (6), shall again be liable to pay tax in accordance with the provisions of sub-section (2).

1. Omitted by The Haryana Value Added Tax (Amendment) Ordinance, 2005 vide Notification No. Leg.5/2005 dated 20.5.2005.

4. No Tax Payable In Case Of Inter-State Trade Etc. :-

Notwithstanding anything contained in this Act, a tax on the sale or purchase of goods shall not be imposed under this Act, -

(a) where such sale or purchase takes place outside the State;

(b) where such sale or purchase takes place in the course of import of the goods into, or export of the goods out of, the territory of India; or

(c) where such sale or purchase takes place in the course of inter-State trade or commerce.

5. Burden Of Proof :-

Where any assessee claims -

(a) that any receipt or dispatch of goods by him is otherwise than by way of purchase or sale of such goods by him;

(b) that any sum of money received or receivable or paid or payable by him by any means including adjustment against a debt is not in the course of business, and where in the course of business such sum is not valuable consideration for any sale or purchase of goods effected by him in the year in which the said sum was received or receivable or paid or payable;

(c) that any purchase or sale of goods by him is not liable to tax by reason of such purchase or sale being outside the State or in the course of inter-State trade and commerce or in the course of the import of the goods into, or the export of the goods out of, the territory of India; (d) that any purchase or sale of goods effected by him is exempt from tax or leviable to tax at a particular rate;

(e) that any purchase or sale of goods effected by him is not taxable because of return of such goods;

(f) that he is entitled to any deduction from gross turnover or any deduction of input tax from the tax calculated on the sale of goods;(g) that in case of a composite works contract, he is entitled to a deduction in respect of labour and service charges from the valuable consideration for the execution of the contract;

(h) that any particular sum has been paid by him as tax, interest or penalty under this Act;

(i) that any goods, book of account and document discovered at his business premises, or at any other place or in any goods carrier or other vehicle, over which he has control at the time of such discovery, do not relate to his business; or

(j) that any relief under this Act or the rules made thereunder is admissible to him, the burden of so proving shall be on him.

6. Determination Of Taxable Turnover :-

(1) Subject to the provisions of sub-section (2), in determining the taxable turnover of a dealer for the purposes of this Act, the following deductions shall be made from his gross turnover, namely: -

(a) turnover of sale of goods outside the State;

(b) turnover of sale of goods in the course of inter-State trade and commerce;

(c) turnover of sale of goods in the course of the import of the goods into the territory of India;

(d) turnover of sale of goods in the course of the export of the goods out of the territory of India;

(e) turnover of export of goods out of State;

(f) turnover of disposal of goods otherwise than by sale; (g) turnover of sale of exempted goods in the State;

(h) turnover of sale of goods to such foreign diplomatic missions/consulates and their diplomats, and agencies and organisations of the United Nations and their diplomats as may be prescribed; and

(i) turnover of sale of goods returned to him, subject to such restrictions and conditions as may be prescribed, and to the remainder shall be added the purchases taxable under sub-section(3) of section 3, if any.

Note.-1. In this sub-section "turnover" means, -

(i) for the purpose of clauses (a), (b), (c), (d), (g) and (h), the aggregate of the sale prices of goods which is part of the gross turnover;

(ii) for the purpose of clauses (e) and (f), the aggregate of value of goods exported out of State or disposed of otherwise than by sale, as the case may be, which is part of the gross turnover; and

(iii) for the purpose of clause (i), the aggregate of the sale prices of goods which is or has been part of gross turnover (including under the Act of 1973).

Note.--2. If the turnover in respect of any goods is included in a deduction under any clause of this sub-section, it shall not form part of deduction under any other clause of the sub-section.

(2) The deductions mentioned in sub-section (1) shall be admissible on, furnishing to the assessing authority in such circumstances, such documents or such proof, in such manner as may be prescribed.

(3) Save as otherwise provided in sub-section (1), in determining the taxable turnover of a dealer for the purposes of this Act, no deduction shall be made from his gross turnover.

<u>7.</u> Rates Of Tax On Sale Or Purchase Of Goods In The State :-

(1) The tax payable by a dealer on his taxable turnover in so far as such turnover or any part thereof relates to, -

(a) the sales of goods not falling within sub-section (2), --

(i) in the case of goods specified in Schedule A, shall be calculated at the rates specified therein;

(ii) in the case of declared goods except those specified in Schedule B, shall be calculated at four per cent or such other rate not exceeding the ceiling specified in clause (a) of section 15 of the Central Act as the State Government may, by notification in the Official Gazette, direct;

(iii) in the case of goods specified in Schedule C, shall be calculated at four per cent or such other rate not exceeding ten percent as the State Government may, by notification in the Official Gazette, direct;

(iv) in the case of other goods, shall be calculated at ten percent or such other rate not exceeding fifteen per cent, as the State Government may, by notification in the Official Gazette, direct:

PROVIDED that where any goods are sold in containers or packed in

any packing materials, the rate of tax applicable to such containers or packing materials shall, whether the price of the containers or packing materials is charged separately or not, be the same as those applicable to the goods contained or packed therein; and where such goods are exempt from tax, the sale of the containers or packing materials shall also be exempt from tax;

(b) the purchase of goods, shall be calculated at four per cent or such lower rate applicable on sale of such goods had it been a sale falling under clause (a):

PROVIDED that theState Government may, by notification in the Official Gazette, direct that the tax shall be calculated at a lower rate.

(2) The tax payable by a dealer on his taxable turnover in so far as such turnover or any part thereof relates to goods sold to the Government or to goods of the description referred to in subsection (4) sold to a VAT dealer or such other registered dealer as may be prescribed (hereinafter both referred to in this section as authorised dealer), shall be calculated --

(a) if the goods are of the description contained in Schedule D, at the rate mentioned against such goods, otherwise;

(b) at four per cent or such lower rate applicable on sale of such goods had it been a sale falling under clause (a) of sub-section (1): PROVIDED that the State Government may, bynotification in the Official Gazette, direct that tax under clause (b) shall be calculated at a lower rate:

PROVIDED FURTHER that the State Government, if satisfied that it is necessary or expedient so to do in the interest of promotion of exports out of the country may, by notification in the Official Gazette, direct that tax under clause (b) on the taxable turnover which relates to the sale of goods of such class or classes to such class or classes of authorised dealers for such use by them, as may be specified in the notification, shall be calculated at zero rate.

(3) The provisions of sub-section (2) so far as the rate of tax applicable thereunder on a sale of goods in the Stale is lower than the rate of tax applicable under clause (a) of sub-section (1) if such sale had been a sale falling within that clause, shall not apply unless the dealer selling the goods furnishes to the assessing authority in the prescribed circumstances and in the prescribed manner--

(a) if the goods are sold to an authorised dealer, a declaration duly filled in and signed by him containing the prescribed particulars in the prescribed form obtained from the prescribed authority and in case such form is not available with such authority, a self printed and serially numbered form authenticated by such authority in the prescribed manner; or

(b) if the goods are sold to the Government, not being a registered dealer, a certificate in the prescribed form duly filled in and signed by a duly authorised officer of the Government.

(4) The goods sold to an authorised dealer referred to in subsection (2) -

(a) are goods of the class or classes specified in the certificate of registration of the authorised dealer purchasing the goods as being intended, subject to any rules made by the State Government in this behalf, for use by him --

(i) in the manufacture of goods for sale;

(ii) in the telecommunications network;

(iii) in mining; or

(iv) in the generation or distribution of electricity or any other form of power;

(b) are goods of the class or classes specified in the certificate of registration of the authorised dealer who is covered under the notification issued under the second proviso to clause (b) of sub section (2), purchasing the goods as being intended for use by him for the purposes specified in the said notification;

(c) are containers or other materials used for the packing of any goods or classes of goods specified in the certificate of registration referred to in clause (a) or clause (b).

(5) If an authorised dealer after purchasing any goods for any of the purposes specified in clause (a), clause (b) or clause (c) of subsection (4) fails, without reasonable excuse, to make use of the goods for any such purpose, the assessing authority may, after giving him a reasonable opportunity of being heard, by order in writing, impose upon him by way of penalty a sum not exceeding one-and-a-half times the tax which would have been levied additionally under clause (a) of sub-section (1), if the sale made to him had been a sale falling within that clause:

PROVIDEDthat no penalty shall be imposed where an authorised dealer voluntarily pays the tax which would have been levied additionally, as referred to in the foregoing provision, with the return for the period when he failed to make use of the goods purchased for the specified purposes.

7A. Levy Of Additional Tax :-

1[(1) Notwithstanding anything contained in this Act, there shall be levied and collected on the taxable turnover of a dealer registered under this Act, other than a retailer in lump-sum composition with the department, an additional tax, in the nature of surcharge, which shall be calculated at the rate of five per cent of the tax, payable by him :

Provided that the aggregate of tax and the surcharge payable under this Act, shall not exceed in respect of the goods, declared to be of special importance in interstate trade or commerce under Section 14 of the Central Sales Tax Act, 1956 (Central Act 74 of 1956), the rate fixed under Section 15 of that Act.

(2) Except as otherwise provided in Sub-section (1), the provisions of this Act shall, so far as may be, apply in relation to the additional tax leviable under Sub-section (1), as they apply in relation to the tax leviable under any other provision of this Act.]

1. Inserted by the Haryana Value Added Tax (Amendment)Act, 2010 dated 02.04.2010.

8. Determination Of Input Tax :-

(1) Input tax in respect of any goods purchased by a VAT dealer shall be the amount of tax paid to the State on the sale of such goods to him and shall, in case of a dealer who is liable to pay tax under sub-section (1) of section 3 or, as the case may be, makes a n application for registration in time under sub-section (2) of section 11, include the tax paid under this Act and the Act of 1973 in respect of goods (except capital goods) held in stock by him on the day he becomes liable to pay tax but shall not include tax paid in respect of goods specified in Schedule E used or disposed of in the circumstances mentioned against such goods :

1[Provided that where the goods purchased in the State are used or disposed or partly in the circumstances mentioned ion Schedule E and partly otherwise, the input tax in respect of such goods shall be computed pro rata:

Provided further that if input tax in respect of any goods purchased in the State has been availed of but such goods are subsequently used or disposed of in the circumstances mentioned in Schedule E, the input tax in respect of such goods shall be reversed.]

(2) A tax invoice issued to a VAT dealer showing the tax charged to him on the sale of invoiced goods shall, subject to the provisions of sub-section (3), be sufficient proof of the tax paid on such goods for the purpose of sub-section (1).

(3) Where any claim of input tax in respect of any goods sold to a dealer is called into question in any proceeding under this Act, the authority conducting such proceeding may require such dealer to produce before it in addition to the tax invoice issued to him by the selling dealer in respect of the sale of the goods, a certificate furnished to him in the prescribed form and manner by the selling

dealer; and such authority shall allow the claim only if it is satisfied after making such inquiry as it may deem necessary that the particulars contained in the certificate produced before it are true and correct.

(4) The State Government may, from time to time, frame rules consistent with the provisions of this Act for computation of input tax and when such rules are framed, no input tax shall be computed except in accordance with such rules.

1. Substituted by the Haryana Value Added Tax (Second Amendment) Act, 2010 vide Notification No. Leg.26/2010 dated 01.10.2010 w.e.f. 20.03.2009 for the following : -

"PROVIDED that where the goods purchased in theState are used or disposed of partly in the circumstances mentioned in Schedule E and partly otherwise, the input tax in respect of such goods shall be computed pro rata:

PROVIDED FURTHER that if inputax in respect of any goods purchased in the State has been availed of but such goods are subsequently used or disposed of in the circumstances mentioned in Schedule E, the input tax in respect of such goods shall be reversed."

9. Payment Of Lump Sum In Lieu Of Tax :-

(1) The State Government may, in the public interest and subject to such conditions as it may deem fit, accept from any class of dealers, in lieu of tax payable under this Act, for any period, by way of composition, a lump sum linked with production capacity or some other suitable measure of extent of business, or calculated at a fiat rate of gross receipts of business or gross turnover of purchase or of sale or similar other measure, with or without any deduction therefrom, to be determined by the State Government, and such lump sum shall be paid at such intervals and in such manner, as may be prescribed, and the State Government may, for the purpose of this Act in respect of such class of dealers, prescribe simplified system of registration, maintenance of accounts and filing of returns which shall remain in force during the period of such composition.

(2) No dealer in whose ease composition under sub-section (1) is in force, shall issue a tax invoice for sale of goods by him and no dealer to whom goods are sold by such dealer shall be entitled to any claim of input tax in respect of the sale of the goods to him.

(3) A dealer in whose case composition under sub-section (I) is made and is in force may, subject to such restrictions and conditions, as may be prescribed, opt out of such composition by making an application, containing the prescribed particulars in the prescribed manner to the assessing authority, and in case the application is in order, such composition shall cease to have effect on the expiry of such period after making the application as may be prescribed.

10. Rounding Off Tax Etc. :-

(1) The amount of tax, penalty or interest payable and the amount of refund due, under the provisions of this Act, shall be rounded off to the nearest rupee and for this purpose fifty paise or more shall be increased to one rupee and less than fifty paise shall be ignored.
 (2) If after founding off, as provided in sub-section (1), the sum payable by an assessee or refundable to him, as the case may be, is less than ten rupees, the same shall be ignored.

(3) Nothing in this section shall apply for the purpose of collection by a dealer of any amount by way of tax in respect of any purchase or sale of goods by him.

CHAPTER 3 REGISTRATION OF DEALERS

11. Registration :-

(1) Every dealer liable to pay tax under sub-section (1) of section 3, who either held registration certificate under the Act of 1973 or whose application for registration under the said Act was pending till the appointed day, shall inform the assessing authority of such particulars of his business in such form and manner within such period as may be prescribed and such authority after receipt of such information, if it is satisfied about the correctness of the same by making such inquiry as it may consider necessary, shall issue to him a registration certificate under this Act which shall be valid from the appointed day, otherwise, it shall, after giving the affected person a reasonable opportunity of being heard, pass an order declining registration:

PROVIDED that during the period prescribed forfurnishing the information and till such time final decision is taken on the same, the registration certificate issued under the Act of 1973 shall be deemed to have been issued under this Act except when registration is declined.

(2) Every dealer liable to pay tax, on whom sub-section (1) docs not apply, shall, and any dealer, who does not deal exclusively in exempted goods, may, notwithstanding that he is not liable to pay tax under section 3, make an application for registration to the assessing authority within such time, in such form and manner, on payment of such fees not more than five hundred rupees, as may be prescribed.

(3) If the prescribed authority is satisfied that the applicant is a bona fide dealer and the application for registration made by him is in order, he shall, subject to the provisions of section 12, grant him a certificate of registration in the prescribed form and such certificate of registration shall be valid from such date, as may be prescribed.

(4) Any dealer to whom a registration certificate has been granted shall, from the date specified in the registration certificate which shall not be later than the date of grant of the registration certificate to him, be liable to tax and shall continue to be liable to tax so long as the registration certificate held by him is not cancelled notwithstanding that his liability to pay has ceased under sub-section (6) of section 3.

(5) The assessing authority may, on information furnished to him under section 13 from time to time, by order, amend any certificate of registration and may cancel the same if the business is closed and such amendment in, or cancellation of, the certificate shall take effect from such date as may be prescribed.

(6) When -

(a) any business, in respect of which certificate has been granted, has been discontinued; or

(b) the liability to pay tax of any dealer ceases in terms of subsection (6) of section 3, the assessing authority shall, after giving a reasonable opportunity of being heard to the affected person, cancel the certificate of registration and the cancellation shall come into force after the expiry of such period, as may be prescribed.

(7) A taxing authority not below the rank of Deputy Excise and Taxation Commissioner Incharge of a district may, in the prescribed manner, cancel, subject to such restrictions and conditions, as may be prescribed, the certificate of registration issued to a dealer -

(a) for being held guilty of avoidance of tax under this Act .or the Central Act;

(b) for misusing the certificate of registration; or

(c) for any other sufficient cause:

PROVIDEDthat no order affecting any dealer adversely shall be

made under this sub-section without affording him a reasonable opportunity of being heard.

12. Security From Certain Class Of Dealers :-

(1) Where it appears to the authority to whom an application is made under section 11 to be necessary so to do for the proper realisation of the tax payable or for the proper custody and use of any forms referred to in this Act or the rules made thereunder which are printed under the authority of the State Government or are required to be authenticated by any authority under this Act before use, he may, by an order in writing and for reasons to be recorded therein, impose as a condition for the issue of a certificate of registration, a requirement that the dealer shall furnish in the prescribed manner and within such time as may be specified in the order such security as may be so specified, for all or any of the purposes of this Act.

(2) Where it appears to the assessing authority to be necessary so to do for the proper realisation of tax payable under this Act or for the proper custody and use of the forms referred to in sub-section (I), he may, at any time while such certificate is in force, by an order in writing and for reasons to be recorded therein, require the dealer, to whom the certificate has been granted, to furnish within such time as may be specified in the order and in the prescribed manner such security or, if the dealer has already furnished any security in pursuance of an order under this sub section or subsection (1), such additional security, as may be specified in the order, for all or any of the aforesaid purposes.

(3) No dealer shall be required to furnish a security under subsection (1) or sub-section (2) by the authority referred to therein, unless he has been given a reasonable opportunity of being heard and the amount of security that may be required to be furnished by any dealer under either of the aforesaid sub-sections or the aggregate of the amount of such security and the amount of additional security that may be required to be furnished by any dealer under sub-section (2), shall in no case exceed the tax payable, in accordance with the estimate of such authority, by the dealer for the year in which such security or, as the case may be, additional security is required to be furnished.

(4) Where the security furnished by a dealer under sub-section (1) or sub section (2) is in the form of a surety bond and the surety becomes insolvent or is otherwise incapacitated or dies or

withdraws, the dealer shall, within thirty days of the occurrence of any of the aforesaid events, inform the authority granting the certificate of registration and shall within ninety days of such occurrence furnish a fresh surety bond or furnish in the prescribed manner other security for the amount of the bond.

(5) The assessing authority may, by order and for good and sufficient cause, forfeit the whole or any part of the security furnished by a dealer --

(a) for realising any amount payable by the dealer under this Act; or

(b) if the dealer is found to have misused any of the forms referred to in sub-section (1) or to have failed to keep them in proper custody or to have failed to furnish information in respect of their use or surrender them as prescribed:

PROVIDED that no order shall be passed under thissub-section without giving the dealer a reasonable opportunity of being heard.

(6) Where by reason of an order under sub-section (5), the security furnished by any dealer is rendered insufficient, he shall make up the deficiency in such manner and within such time, as may be prescribed.

(7) If a dealer fails to comply, with an order under sub-section (1) or sub section (2), or with the provisions of sub-section (4) or sub-section (6), the prescribed authority, may, after affording the dealer a reasonable opportunity of being heard, order--

(a) that no form referred to in sub-section (1) shall be issued to him or authenticated until the dealer has complied with such orders or such provisions, as the case may be; or

(b) the rejection of the application for registration, or if the dealer is already registered under this Act, cancellation of his registration certificate, as the case may be, and in the event of rejection of application for registration, the dealer shall be deemed to have failed to apply for registration for the purposes of section 16.

<u>13.</u> Information To Be Furnished Regarding Change Of Business Etc. :-

If any dealer to whom the provisions of sub-section (2) of section 14 apply, -

(a) sells, transfers or otherwise disposes of or discontinues his business;

(b) sells, transfers or otherwise disposes of or discontinues his place(s) of business or opens new place(s) of business;

(c) changes the name, constitution or nature of his business including change in the goods traded or manufactured or used in business or manufacture; or

(d) appoints an authorised agent, he shall within the prescribed time, inform the assessing authority accordingly, and if any dealer dies, his legal representative shall in like manner inform the said authority:

PROVIDEDthat if a dealer or his legal representative, as the case may be, fails to inform of the change as required under the foregoing provision having the effect of transferring the liability to pay tax on another person, then, notwithstanding the change, any tax which such person has become liable to pay after the change has taken place, may be recovered as if no change has taken place: PROVIDED FURTHER that nothing in the foregoing proviso shall discharge the transferee or the succeeding dealer as a result of change, of his liability to tax.

<u>CHAPTER 4</u>

FILING OF RETURNS, ASSESSMENT AND COLLECTION OF TAX, REFUND

14. Submission Of Returns And Payment Of Tax :-

(1) Tax payable under this Act shall be paid in the manner and at such intervals as hereinafter provided.

(2) The following dealers or class or classes of dealers, whether or not liable to pay tax, namely: -

(a) such class or classes of dealers as may be prescribed;

(b) such dealer as may be required so to do by the assessing authority by notice in the prescribed form served in the prescribed manner;

(c) a dealer who has applied for the grant of registration certificate but no final decision on his application has been taken; and

(d) every registered dealer,

shall furnish such returns including for statistical purposes at such intervals, verified by such persons, by such dates and to such authority, as may be prescribed and different returns may be prescribed for different class or classes of dealers, and if the tax due according to such returns is more than the tax paid under subsection (3) or sub-section (4), as the case may be, he shall, in the manner prescribed, pay the balance with interest at the rate specified in sub-section (6) before furnishing the returns and attach therewith the proof thereof.

(3) Every dealer whose aggregate liability to pay tax under this Act, Act of 1973 and the Central Act for the last year or part thereof according to the returns filed by him is equal to or more than one lakh rupees or such other sum, as may be prescribed, shall, in the manner prescribed, pay on or before the fifteenth day of each month the full amount of tax payable by him for the previous month, computed by him in accordance with the provisions of this Act and the rules made thereunder:

PROVIDED that if he is not able to quantify histax liability accurately by that time, he shall pay an amount equal to monthly average of his tax liability in the last year (or such shorter period for which he has been liable to pay tax in that year) as tax provisionally, and he shall pay the balance, if any, on or before the twenty-fifth day of the month, and the excess, if any, he may adjust with his future tax liability.

(4) Every dealer on whom sub-section (3) does not apply, shall, in the prescribed manner, pay in the month immediately following each quarter, the full amount of tax payable by him for the quarter, computed by him in accordance with the provisions of this Act and the rules made thereunder.

(5) If a dealer discovers in any return furnished by him, any omission or other error, which he could not have rectified after the exercise of due diligence before furnishing the return, he may at any time before the date prescribed for furnishing of return for the next period by him, furnish a revised return, and if the revised return shows a greater amount of tax to be due than was shown in the original return, it shall be accompanied by a receipt showing payment of the extra amount along with simple interest thereon calculated at the rate of one-and-a-half percent per month for the period the amount remained unpaid due to the omission or error, in the State Government treasury in the manner prescribed.

(6) If any dealer fails to make payment of tax as required by subsections (3), (4) and (5), he shall be liable to pay in addition to the tax payable by him, simple interest at 1[one] per cent per month if the payment is made within ninety days from the last date specified for the payment of tax, but if the default continues thereafter, he shall be liable to pay simple interest at 1[two] per cent per month for the whole of the period from the last date specified for the payment of tax to the date he makes the payment.

1. Substituted by Haryana Value Added Tax (Amendment) Act,

2007 vide Notification No. Leg. 24/2007 dated 11.10.2007 for "one-and-a-half" and "three" respectively.

15. Assessment Of Registered Dealer :-

(1) The returns furnished by adealer shall be duly acknowledged in the manner prescribed, and where all thereturns relating to an assessment year have been filed and are complete inmaterial particulars, the dealer shall, subject to the provisions of sub-section (2), be deemed to have been assessed for that year:

PROVIDED that where thereturnsare not complete in material particulars, the dealer shall be given anopportunity to complete them.

Explanation.--A return is complete in material particulars if it contains theinformation required to be furnished therein, is correct arithmetically, accompanied with the statutory lists, documents and proof of payment of tax dueaccording to the return in full and duly signed by the dealer.

(2) Subject to the rules whichthe State Government may frame for selection of cases for scrutiny in respectof dealers required to file returns under sub-section (2) of section 14, theassessing authority shall, in respect of each selected case, serve on thedealer concerned the prescribed notice in the prescribed manner requiring him, on a date and at a place specified therein, either to attend in person or toproduce or to cause to be produced any evidence on which such dealer may relyin support of the returns filed by him relating to the period under assessment(hereinafter referred to in this section as assessment period):

PROVIDED that theassessmentperiod covered by a notice referred to in the foregoing provision shall notexceed one year and such notice shall be served on the dealer before the expiryof one year from, the last date prescribed for filing the last return relatingto the assessment period or, the actual date when any return relating to theassessment period has been filed last, whichever is later.

(3) On the day specified in thenotice or as soon afterwards as may be, the assessing authority shall, afterhearing such evidence as the dealer may produce and such other evidence as itmay require on specified points, assess the amount of tax due from him:

PROVIDED that no order underthis sub-section shall be passed after the expiry of three years from the closeof the year to which the assessment relates.

(4) If a dealer, havingfurnished returns in respect of a period, fails

to comply with the terms of anotice issued under sub-section (2) or sub section (3), the assessing authorityshall, before the expiry of three years from the close of the year to whichsuch returns relate, assess to the best of its judgement the amount of tax duefrom him. (5) If a dealer fails to furnishreturn(s) in respect of any period by the prescribed date, the assessingauthority may, at any time before the expiry of three years from the close ofthe year to which such return(s) relate, after giving the dealer a reasonableopportunity of being heard, assess, to the best of its judgement, the amount oftax, if any, due from him and for this purpose he may presume that his taxableturnover for the assessment period is the same as for the corresponding periodof the last year and input tax is nil:

PROVIDED that if thereturn(s)is (are) filed in the mean time the assessing authority may consider the same.

(6) The assessing authority may, for the purpose of complying with the requirements of this section, visit afterprior notice any or all place(s) of business of a dealer of such class orclasses as may be prescribed, and may inspect and examine with the assistanceof such persons as it considers necessary all business activities, processes, accounts, records, documents and other things relevant to the proceedings, and the dealer shall render all the necessary assistance in carrying out suchinspection and examination for as long a period as such authority considers necessary.

(7) Any assessment made underthis section shall be without prejudice to any penalty imposed under this Act.

Note -- Anassessment relating to a part of a year shall, for the purpose of computingtime limitation under this section, be deemed to relate to the year.

16. Assessment Of Unregistered Dealer Liable To Tax :-

If upon information which has come into his possession, the assessing authority is satisfied that any dealer has been liable to pay tax in respect of any period but has failed to apply for registration, it shall, before the expiry of three years following the end of such period, after giving him a reasonable opportunity of being heard, assess, to the best of its judgement, the amount of tax due from him in respect of such period and all subsequent periods and shall direct him further to pay by way of penalty a sum equal to the amount of tax found due as a result of such assessment.

Explanation.- For the purposes of this section, a dealer shall be

deemed to have failed to apply for registration, if he makes an incomplete application for registration or, having made an application for registration, fails to comply with any direction given to him by the assessing authority within the time specified by it as a result of which his application is filed.

17. Reassessment Of Tax :-

If in consequence of definite information which has come into its possession, the assessing authority discovers that the turnover of the business of a dealer has been under assessed or has escaped assessment or input tax or refund has been allowed in excess in any year, it may, at any time before the expiry of five years following the close of that year or before the expiry of two years following the date when the assessment for that year becomes final, whichever is later, after giving the dealer a reasonable opportunity, in the prescribed manner, of being heard, reassess the tax liability of the dealer for the year for which the reassessment is proposed to be made; and for the purpose of reassessment the assessing authority shall, in case the dealer fails to comply with the terms of the notice issued to him for the purpose of reassessment, have power to reassess to the best of its judgement.

<u>18.</u> Period Of Limitation For Completion Of Assessment Or Reassessment Not To Apply In Certain Cases :-

(1) Notwithstanding the provisions relating to the period of limitation contained in sections 15, 16 and 17, assessment or reassessment, as the case may be, may be made -

(i) in consequence of, or to give effect to, any order made by any court, or any authority under this Act within a period of two years of receipt of copy of such order by the assessing authority;

(ii) before the expiry of five years following the close of the year, which any book, account, register or document seized under section 29 relates to, provided the proceedings do not extend after the expiry of the period specified in third proviso to sub-section (4) of section 29.

(2) Where the assessment or reassessment proceedings relating to any dealer remained stayed including stay of passing the final order for any period, by order of any court, or any authority under this Act, such period shall be excluded in computing the period of limitation for assessment or reassessment specified in section 15, section 16 or section 17, as the case may be.

19. Rectification Of Clerical Mistakes :-

Any taxing authority orappellate authority, may, at any time, within a period of two years from thedate of supply of copy of the order passed by it in any case, rectify anyclerical or arithmetical mistake apparent from the record of the case:

PROVIDEDthat no order shall bepassed under this section without giving the person adversely affected therebya reasonable opportunity of being heard.

20. Refund :-

(1) If any person has charged any amount purported to be tax in excess of the tax leviable, no order allowing refund of the excess amount shall be passed in his favour by any authority under this Act or by any court unless he refunds such amount to those from whom it was charged, and where charged from a VAT dealer, the input tax shall be duly adjusted.

(2) No refund of input tax shall be admissible to a VAT dealer except --

(a) in respect of input tax relating to the goods which have been sold in the course of export of goods out of the territory of India or have been used in manufacture and the manufactured goods have been sold in the course of export of goods out of the territory of India, in full; and

(b) in respect of input tax relating to the goods which have been sold in the State or in the course of inter-State trade or commerce or have been used in manufacture and the manufactured goods have been sold in the State or in the course of inter-State trade or commerce, only to the extent of such input tax exceeding the tax including the central sales tax calculated on sale of goods on account of difference in rate of tax between the input tax and the tax calculated on sales, and the balance input tax after reducing therefrom the tax including the central sale tax levied on the sale or purchase of goods, as the case may be, shall be carried over for adjustment with future tax liability.

(3) A VAT dealer may seek refund by making an application containing the prescribed particulars accompanied with the prescribed documents in the prescribed manner to the assessing authority who shall, after examination of the application, allow provisionally refund to the dealer.

(4) Where the assessing authority finds on assessment of a dealer

that he has paid any amount in excess of tax, interest or penalty assessed or imposed on him under this Act, it shall allow refund of the excess amount or allow the same to be carried forward for adjustment with future tax liability, as the case may be.

(5) Any amount refundable to any person as a result of an order passed by any court, appellate authority or revising authority, shall be refunded to him on an application containing the prescribed particulars accompanied with the prescribed documents made in the prescribed manner to the prescribed authority.

(6) The amount refundable under the foregoing provisions of this section to any person shall be subject to the approval in the prescribed manner of the prescribed authority who may, by order in writing passed after providing opportunity of being heard to the affected person, change the amount of refund or order that no refund is due.

(7) Before any refund is given to any person under this Act it shall be first adjusted with any amount due from him under this Act or the Central Act for any period and the balance, if any, only shall be refunded to him.

(8) Any amount ultimately found due to any person, which he paid as a result of an order passed under this Act, shall be refunded to him with simple interest at the rate of one per cent per month for the period from the date of payment to the date when refund is given to him.

(9) Any amount, not falling within sub-section (8), refunded after a period of sixty days from the date of making an application under sub-section (5) shall carry with it simple interest at the rate of one per cent per month for the period from the date of making the application to the date when the refund is made.

(10) Any amount due to a dealer under sub-section (4) but not refunded to him within sixty days from the date of passing the order allowing the refund, shall carry with it simple interest at the rate of one per cent per month for the period from the date of passing the order allowing the refund to the date when the refund is made.

(11) Where any question arises as to any period to be excluded for the purposes of calculation of interest payable under sub-section (9) or sub section (10) because the delay for the period in question has been due to the fault of the assessee entitled to the refund, such question shall, after giving the assessee a reasonable opportunity of being heard, be determined by the Commissioner by an order in writing.

21. Power To Withhold Refund :-

(1) Where an order giving rise to a refund is the subject matter of further proceedings and the taxing authority interested in the success of such proceedings is of the opinion that the grant of the refund is likely to adversely affect the recovery in the event of success of such proceedings, he may, for reasons to be recorded in writing, withhold the refund and shall, if such authority is below the rank of Commissioner, refer the case, within thirty days of the application for the refund, to the Commissioner for order.

(2) If a reference has been made to the Commissioner under subsection (1) in time, he may cither pass an order withholding refund or direct that refund be made on furnishing of security except cash security of the like amount or decline to withhold the refund:

PROVIDED that if no order withholding the refund is received within ninety days of making the reference to the Commissioner, the refund shall be given forthwith.

<u>CHAPTER 5</u>

RECOVERY OF TAX

22. Demand Notice And Payment Of Tax Etc. :-

(1) The amount of any tax assessed and the penalty imposed under this Act shall be paid by the dealer in the manner prescribed within a period of thirty days from the date of service of notice of demand in the prescribed form issued by the assessing authority for this purpose.

(2) A taxing authority who is required to recover any dues under this Act from an assessee, if satisfied that the assessee is unable to pay the whole of the amount due against him within the time allowed to him for payment, it may, with the prior approval of the officer incharge of the district by order in writing, extend the date of payment of such dues or allow him to pay the same by instalments against an adequate security or bank guarantee subject to payment of interest under the provisions of section 23.

(3) The Commissioner or .an officer authorised by him in writing in this behalf, may, on an application made to him, modify an order passed under sub-section (2) or an order passed by him under this sub-section.

(4) Notwithstanding anything contained in section 33, any order passed under sub-section (2) or sub-section (3) shall not be appealable.

<u>23.</u> Interest On Failure To Pay Tax Or Penalty :-

(1) If any amount, specified in a notice of demand issued under section 22, or directed to bedeposited by an order passed under this Act, whether as tax or penalty or both, is not paid within a period of thirty days from the date of service of thenotice or the supply of the copy of the order to the assessee, as the case maybe, then, he shall be liable to pay in addition to the amount due from himsimple interest on such amount at one-and-a-half per cent per month if thepayment is made within ninety days but if the default continues thereafter, atthree per cent per month for the period from the last date for the payment of the amount in time to the date he makes the payment:

PROVIDED that wherethe recovery of any tax or penalty isstayed by the High Court or the SupremeCourt, the amount of such tax or penalty shall be recoverable with simpleinterest at one-and-a-half per cent per month on the amount ultimately founddue for the period the stay of recovery of the amount continued.

(2) The interestleviable under this Act shall not exceed the amount of tax or penalty on thenon-payment or late payment of which such interest is charged.

(3) For the purpose of computation of interest payable under any provisions of this Act, rate of interest per month shall mean the rate per thirty-day period and interest for any shorter period shall be calculated proportionately and where the amount dueon which interest is payable is paid in parts, the interest shall be computed separately for each part.

Illustration

Rs. 15,000 payableas tax upto 1st June, 2003, are paid as follows:

- Rs. 5,000 on 28thMay, 2003,
- Rs. 3,646 on 10thAugust, 2003,
- Rs. 2,348 on 15thOctober, 2003 and
- Rs. 4,006 on 20thDecember, 2003,

the interest payableon late payment shall be Rs. 1,256 (rounded off), as shown below:-

Amount paid	Last date for payment without interest	Actual date of payment	Delay in No. of days	Interest payable on late payment
5,000	01-06-03	28-05-03	Nil	Nil
3,646	01-06-03	10-08-03	70	127.61
2,348	01-06-03	15-10-03	136	319.33
4.006	01-06-03	20-12-03	202	809.21

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			Total:	1,256.15

24. Special Provisions Relating To Deduction Of Tax At Source In Certain Cases :-

(1) The State Government may, having regard to the effective recovery of tax, require in respect of contractors or any other class or classes of dealers that any person making payment of any valuable consideration to them for the execution of a works contract in the State involving transfer of property in goods, whether as goods or in some other form or for sale of goods in the State, as the case may be, shall, at the time of making payment, whether by cash, adjustment, credit to the account, recovery of dues or in any other manner, deduct tax in advance therefrom which shall be calculated by multiplying the amount paid in any manner with such rate not exceeding ten per cent, as the Stale Government may, by notification in the Official Gazette, specify and different rates may be specified for different works contracts or class or classes of dealers, and that such person shall keep record, of the payments made and, of the tax deducted in advance therefrom, for a period of five years from the close of the year when the payments were made and shall produce such record before the prescribed authority when so required for carrying out the purposes of this Act.

(2) The provisions of sub-section (1) shall not apply where the amount or the aggregate of the amounts paid or likely to be paid during a year by any person to a dealer does not or is not likely to exceed one lakh rupees or such other amount as may be prescribed.

(3) Every person who is required to deduct lax in advance under sub-section (1) shall furnish such returns at such intervals by such dates in such manner to such authority as may be prescribed and shall pay the tax deducted according to such returns to the State Government in such manner as may be prescribed.

(4) Every person referred to in sub-section (3) shall issue to the payee a certificate of tax deduction and payment in such form in such manner as may be prescribed.

(5) Any tax paid to the State Government in accordance with subsection (3) shall be adjustable by the payee, on the authority of the certificate issued to him under sub-section (4), with the tax payable by him under this Act and the assessing authority shall, on furnishing of such certificate to it, allow the benefit of such adjustment after due verification of the payment.

(6) If any person fails to deduct the whole or any part of the tax as required by or under the provisions of sub-section (1), or fails to pay the whole or any part of the tax as required by or under sub-section (3), then, the authority referred to in sub-section (3) may, at any time within five years of the close of the year when he failed to do so, by order in writing, direct him, after giving him a reasonable opportunity of being heard, to pay, by way of penalty, a sum equal to the amount of tax which he failed to deduct or pay as aforesaid.

<u>25.</u> Special Provisions Relating To Casual Traders :-

(1) Notwithstanding anything to the contrary contained in section 11, section 15 and section 28, a casual trader shall, -

(a) at least three days before commencing business in the State, inform the assessing authority of such particulars of his business in such form and manner as may be prescribed;

(b) deposit security in cash as may be fixed by the assessing authority which shall not exceed estimated liability to pay tax for seven days or such lesser period for which the casual trader is conducting the business;

(c) pay tax daily on the sales made during the previous day;

(d) furnish to the assessing authority immediately after conclusion of his business in the State a return of the business in the prescribed form and manner; and

(e) not issue any tax invoice for sale of goods by him and no dealer to whom any goods are sold by such dealer shall be entitled to any claim of input tax in respect of the sale of such goods to him.

(2) The assessing authority shall, after verification of information furnished to it under clause (a) of sub-section (1) and after getting security under clause (b) of that sub-section, allot a temporary registration number to the casual trader.

(3) The assessing authority may, after allotting temporary registration number to a casual trader, issue to him in limited number as per his genuine requirement, forms for use as the declaration referred to in sub-section (2) of section 31 for bringing goods for sale in the State and for taking the goods left unsold. The casual trader shall render complete account of the used forms and surrender the unused forms with the return referred to in clause (d) of sub-section (1).

(4) The assessing authority shall, after examination of, the return furnished to it by the casual trader under clause (d) of sub-section (1), the forms referred to in sub-section (3) and the accounts maintained by him including the sale invoices issued, assess him to tax on the day when the return is received or as soon afterwards as possible and after adjusting any tax due from him refund the balance amount of security to him.

<u>26.</u> Amount Due Under This Act Recoverable As Arrears Of Land Revenue :-

Any amount due under this Act including the tax admitted to be due according to the returns filed, which remains unpaid after the last date specified for payment, shall be the first charge on the property of the defaulter and shall be recoverable from him as if the same were arrears of land revenue.

<u>27.</u> Transfer To Defraud Revenue Void :-

Where any person liable to pay any tax or other dues under this Act creates during the period any proceedings under this Act are pending against him, a charge on, or transfers, any immovable property belonging to him in favour of any other person, such charge or transfer shall be void as against any claim in respect of any tax or other dues payable by such person as a result of the completion of the said proceedings unless he proves that such charge or transfer was not with the intention of defrauding any such tax or other dues.

CHAPTER 6

MAINTENANCE OFACCOUNTS, INSPECTION OF BUSINESS PREMISES, SERVEY, CHECKING OF GOOD\$N TRANSIT, FURNISHING OF INFORMATION BY CLEARING AND FORWARDING AGENTS

28. Maintenance Of Accounts :-

(1) Every dealer liable to furnish returns under sub-section (2) of section 14 shall keep a true and proper account of his business, and if the assessing authority considers that such account is not sufficiently clear and intelligible to enable him to make a proper check of the returns referred to in that sub-section, he may require such dealer by notice in writing to keep such accounts, as he may, i n writing, direct subject to anything that may, with a view to making proper assessment of tax, be prescribed.

(2) Every dealer required to furnish returns under sub-section (2) of section 14 shall,-

(a) in respect of every sale of goods, effected by him --

(i) to any dealer;

(ii) to any other person on credit;

(iii) to any other person on cash, where the sale price of the goods exceed one hundred rupees or such other amount not exceeding five hundred rupees, as may be prescribed, compulsorily, otherwise, on demand by such person, issue to the purchaser, where he is a VAT dealer to whom the goods are sold for resale by him or for use by him in manufacture or processing of goods for sale, a tax invoice, otherwise a retail/other sale invoice, -

(A) in the case of specific or ascertained goods, at the time the contract of sale is made; and

(B) in the case of unascertained or future goods, at the time of their appropriation to the contract of sale; showing the prescribed particulars: PROVIDEDthat if the contract of sale requires that the goods be delivered over a period of time, he may issue a delivery note showing the prescribed particulars at the time of dispatch of the goods, every time such dispatch is made, and when the delivery of the goods is complete or a month closes in between, he shall issue a consolidated tax invoice or retail/other sale invoice, as the case may be, showing the prescribed particulars, in respect of the goods sold during the month or part thereof, as the case may be;

(b) maintain, in the prescribed manner, account of all sales not filling within clause (a);

(c) in respect of every dispatch of goods otherwise than by sale, issue a delivery note at the time of the dispatch showing the prescribed particulars; and

(d) preserve a carbon copy of every invoice or delivery note issued under clause (a) or clause (c) for a period of eight years following the close of the year when the sale was made and where some proceedings under this Act are pending, till the completion of such proceedings.

(3) A VAT dealer who returns any goods sold to him by another VAT dealer on a tax invoice, shall issue to the selling VAT dealer at the time of return of the goods, a delivery-cum-debit note showing the prescribed particulars and shall reverse the input tax availed of by him relating to the goods.

29. Production And Inspection Of Books, Documents And

Accounts :-

(1) A taxing authority may, for the purposes of this Act, require any dealer to produce before him any book, document or account relating to his business and may inspect, examine and copy the same and make such enquiries from such dealer relating to his business, as may be necessary.

(2) Every registered dealer shall -

(a) maintain day to day accounts of his business;

(b) maintain a list of his account books, display it along with his registration certificate and furnish a copy of such list to the assessing authority;

(c) produce, if so required, account books of his business before the assessing authority for authentication in the prescribed manner;

(d) retain his account books at the place of his business, unless removed therefrom by an official for inspection, by any official agency or by auditor, or for any other reason which may be considered to be satisfactory by the assessing authority;

(e) preserve his account books for a period of eight years after the close of the year to which such books relate and where some proceedings under this Act are pending, till the completion of such proceedings.

(3) The provisions of sub-section (2) shall apply mutatis mutandis to every such dealer who is liable to furnish returns under sub-section (2) of section 14.

(4) If any officer referred to in sub-section (1) has reasonable grounds for believing that any dealer is trying to evade liability to tax or other dues under this Act, and that anything necessary for the purpose of an investigation into his liability may be found in any book, account, register or document, the officer may seize such book, account, register or document as may be necessary. The officer seizing the book, account, register or document shall forthwith grant a receipt for the same and shall,-

(a) in the case of a book, account, register or document which was being used at the time of seizing, within a period of thirty days from the date of seizure; and

(b) in any other case, within a period of one-hundred-eighty days from the date of seizure, return it to the dealer or the person from whose custody it was seized, after examination or after having such copies or extracts taken therefrom as may be considered necessary, provided the dealer or the aforesaid person gives a receipt in writing for the book, account, register or document relumed to him. The officer may, before returning the book, account, register or document, affix its signatures and its official seal at one or more places thereon, and in such case the dealer or the aforesaid person will be required to mention in the receipt given by him the number of places where the signatures and seal of such officer have been affixed on each book, account, register or document: PROVIDED that the seized book, account, register or document may be retained for a longer period if so required: PROVIDED FURTHER that if the seized book, account, register or document is retained by any taxing authority other than the Commissioner for more than the period specified in clause (a) or clause (b), as the case may be, the reasons for doing so shall be recorded in writing and the approval of the Commissioner shall be obtained by the said authority before the specified period or the extended period, as the case may be, expires: PROVIDED FURTHER that any proceedings taken up as a result of examination of seized material shall be concluded before the expiry of one year from the date of the seizure except that the proceedings may, with written permission of the Commissioner, continue for one more year.

(5) For the purposes of sub-section (2) or sub-section (3) or subsection (4), the officer, referred to in sub-section (1), assisted by such persons as he may consider necessary, may enter and search any office, shop, godown or any other place of business of the dealer or any building, dwelling house or place, or means of transport, goods carrier or vehicle where such officer, has reasons to believe that the dealer keeps, or is for the time being keeping, any book, account, register, document, goods or anything relating to his business:

PROVIDEDthat before entering and searching any premises the aforesaid officer shall record in writing the reasons for making such entry and search and shall obtain the sanction of the Commissioner or of such other officer not below the rank of Deputy Excise and Taxation Commissioner as the Commissioner may, for this purpose, authorise in writing:

PROVIDEDFURTHER that no entry for search in a dwelling house shall be made -

(i) after sunset and before sunrise;

(ii) by an officer below the rank of an Excise and Taxation Officer;

(iii) without obtaining the sanction of the Deputy Commissioner or Sub-Divisional Officer (Civil) within whose jurisdiction such house is situated.

(6) The power conferred by sub-section (5), shall include the

power,-

(i) where any person in or about such premises is reasonably suspected of concealing about his person anything for which search should be made, to search such person, and, if such person is a woman, the search shall be made by another woman, with strict regard to decency;

(ii) to open and search any box, tin or receptacle in which any book, account, register, document, sale proceeds, goods or anything which is relevant to any proceeding under this Act may be contained;

(iii) to make a note or inventory of anything including cash and goods found as a result of such search;

(iv) to record the statement of a dealer or any person connected with his business including a bailee or a transporter, and such statement may, after giving the affected person a reasonable opportunity of being heard, be used for the purpose of determining his liability to tax;

(v) to take into possession and handover to other person for safe custody or to remove to safe custody any unclaimed goods after posting a notice, containing a brief narration of events resulting into such action with description, quantity and estimated value of the goods, requiring the owner of the goods to appear before it on a date and at a place specified therein with the proof of ownership of the goods and their entry in the books of account maintained in the normal course of business, at a conspicuous part of the place or building from where the goods are taken into possession, and a copy of such notice shall also be served upon on the occupier of the place or building: PROVIDEDthat if no claim to the ownership of such goods is made before such officer within twenty days of such notice, the officer may sell the goods by public auction or otherwise dispose them of in the manner prescribed and deposit the sale proceeds, or the amount obtained by the disposal of the goods, in the State Government treasury:

PROVIDEDFURTHER that if the goods are of perishable nature or subject to speedy and natural decay or are such as may, if held, lose their value or when the expenses of keeping them in custody are likely to exceed their value, the officer may immediately sell such goods or otherwise dispose them of in the manner prescribed. Explanation-- For the purpose of this clause "occupier" includes an owner, manager or any other person in occupation or having control of the place or building.

(7) Where any officer referred to in sub-section (1) finds .any

taxable goods in any office, shop, godown or any other place of business or any building or place, or goods carrier or vehicle of, or which for the lime being is under the control of, a dealer on whom the provisions of sub-section (2) of section 14 apply but not accounted for by him or the person incharge of the goods carrier or vehicle in his books, accounts, registers and other documents, the officer may, after giving such dealer a reasonable opportunity of being heard, impose on him a penalty computed by multiplying the value of the goods with three times the rate of tax applicable on sale of goods subject to a maximum of thirty percent of the value of the goods, and direct him to account for the goods in his books of account:

PROVIDED that where the goods accounted for are underpriced, the penalty shall be computed by multiplying the difference between the market price and the price at which the goods have been accounted for with three times the rate of tax applicable on sale of goods.

30. Survey Of Place Of Business :-

(1) A taxing authority may, for the purpose of identifying an unregistered dealer liable to tax or estimating extent of business of any dealer or making verification of documents furnished to or produced before it or any other authority under this Act, or for the purpose of collecting any data or conducting a market survey which may be useful for tax administration under this Act, or for carrying out other purposes of this Act, visit --

(a) any place of business within the area of its jurisdiction; or

(b) any place of business of a dealer to whom such authority, granted or, as the case may be, is competent to grant, a certificate of registration under this Act, whether such place be the principal place or not of such business, and require any proprietor, employee or any other person who may at that time and place be attending in any manner to, or helping in, the carrying on of such business -

(i) to afford it the necessary facility to inspect such books of account or other documents as he may require and which may be available at such place;

(ii) to afford it the necessary facility to check or verify the stock of goods, sale proceeds of goods, cash or thing which may be found therein; and

(iii) to furnish such information as it may require as to any matter which may be relevant to any proceeding, data collection or market survey under this Act.

Explanation.- For the purposes of this sub-section, a place where a business is carried on, shall also include any other place, whether any business is carried, on therein or not, in which the person carrying on the business states that any of his books of account or other documents or any part of his stock of goods or anything relating to his business are kept.

(2) A taxing authority visiting any place of business under subsection (1) may do so only during the hours at which such place is open for the conduct of business and, in the case of any other place, only after sunrise and before sunset.

(3) A taxing authority acting under this section may,-

(i) if it so deems necessary, place marks of identification on the books of account or other documents inspected by it and make or cause to be made extracts or copies therefrom;

(ii) make an inventory of any stock of goods, sale proceeds of goods, cash or thing checked or verified by it; and

(iii) record the statement of any person which may be relevant to any proceeding under this Act.

(4) A taxing authority acting under this section shall, on no account, remove or cause to be removed from the place wherein it has entered, any books of account or other documents or any cash, stock of goods or other thing except for the purpose of making extracts or copies from the books of account or other documents.

(5) Where, having regard to the nature and scale of expenditure incurred by a dealer for establishing or running his business which may be relevant for assessing the extent of the business, the taxing authority is of the opinion that it is necessary or expedient so to do, it may require the dealer to furnish such information as he may require as to any matter which may be relevant to any proceeding under this Act and may have the statements of the assessee or any other person recorded and any such statement may be used in evidence in any proceeding under this Act.

<u>31.</u> Establishment Of Check-Post, Barriers And Inspection Of Goods In Transit :-

(1) If with a viewto preventing or checking evasion of tax in any place or places in the State, the State Government, considers it necessary so to do, it may, by notification the Official Gazette direct the establishment of a check-post or theerection of a barrier or both, at such place or places as may be notified.

(2) The owner orperson incharge of the goods and, when the goods are carried by a goodscarrier, the driver or any other person incharge of the goods carrier, shallcarry with him a goods carrier record, a trip sheet or log book, along with asale invoice or tax invoice or delivery note, as the case may be, and adeclaration containing the prescribed particulars in the prescribed formobtained from the prescribed authority, duly filled in and sianed by theprescribed persons, in respect of the goods meant for the purpose of businessand are carried by him or in the goods carrier and produce the same before anofficer incharge of a check-post or barrier or any person appointed undersub-section (1) of section 55 not below the rank of an Assistant Excise and Taxation Officer or such other officer, as the State Government may bynotification in the Official Gazette, appoint, checking the goods carrier atany other place.

(3) At everycheck-post or barrier or at any other place, when so required by any officerreferred to in sub-section (2) in this behalf, the owner or person incharge of the goods shall stop and the driver or any other person incharge of the goodscarrier, entering or leaving the limits of the State, "shall stop thegoods carrier, and keep it stationary, as long as may reasonably be necessary, and allow the officer incharge of the check-post or barrier, or the officer asaforesaid to examine the goods-carried by him or in the goods carrier, bybreaking open the package or packages, if necessary, and inspect all recordsrelating to the goods carried which are in the possession of such owner orperson incharge of the goods or the driver or other person incharge of the goods carrier, who shall also furnish such other information, as may berequired by the aforesaid officer, who, if considered necessary may also searchthe goods carrier and the driver or other person incharge of the goods carrieror of the goods.

(4) The owner orperson incharge of the goods or goods carrier, entering or leaving the limitsof the State, shall furnish a copy of goods receipt, documents as referred toin sub-section (2) or a declaration containing such particulars in such formobtained from such authority, in the manner as may be prescribed, of the goodscarried by him or in such carrier, as the case may be, to the officer inchargeof the check-post or barrier and shall produce the copy of the said goodsreceipt, documents or declaration duly verified and returned to him by theofficer incharge of the checkpost or barrier before any other officer asmentioned in sub-section (2): PROVIDED that wheretheowner or person incharge of the goods or the driver or other personincharge of the goods carrier bound for any place outside the State passesthrough the State, he shall in the prescribed manner furnish, in duplicate, to the officer incharge of the check-post or the barrier of his entry into theState a declaration in the prescribed form and obtain from such officer a copy, thereof duly verified; and shall deliver within twenty-four hours or such othertime as may be prescribed and different lengths of time may be prescribed fordifferent sets of entry and exit checkposts or barriers, the said copy to theofficer incharge of the checkpost or barrier at the point of his exit from theState, failing which he shall be liable to pay a penalty, to be imposed, if hefails to deliver the copy of the said declaration, by the officer incharge of the check-post or barrier of the entry, of an amount computed as provided insub-section (8), and if he fails to deliver the said copy in time, by the officer incharge of the check-post or barrier of the exit, of two thousandrupees:

PROVIDEDFURTHERthat no penalty shall be imposed unless the person concerned has been given areasonable opportunity of being heard:

PROVIDEDFURTHERthat where the owner or person incharge of the goods or the driver or other person incharge of the goods carrier bound for any place in the Stale from anyother place in the State has to pass through another State, he shall furnish, in duplicate, to the officer incharge of the check-post or barrier of his exitfrom the State, a declaration in the prescribed form and obtain from him a copythereof duly verified and shall deliver the same to the officer incharge of thecheck-post or barrier of his entry into the State, within four hours or suchother time as may be prescribed and different lengths of time may be prescribed for different sets of exit and entry check-posts or barriers, of his exit from the State through the check-post or barrier, failing which he shall be liableto pay a penalty, to be imposed, if he fails to deliver the copy of the saiddeclaration, by the officer incharge of the check-post or barrier of the exit, of an amount computed as provided in sub-section (8), and if he fails todeliver the said copy in time, by the officer incharge of the check-post orbarrier of the entry, of two thousand rupees:

PROVIDEDFURTHERthat no penalty shall be imposed unless the person concerned has been given areasonable opportunity of being heard.

(5) The Commissionermay issue directions to any dealer or class or

classes of dealers individually that the documents referred to in subsection (2) shall, in the absence of establishment of a check-post or the erection of a barrier under sub-section(I), be furnished to such officer not below the rank of an Assistant Excise and Taxation Officer at such office in respect of such class or classes of goods asmentioned in the directions, consigned to, or consigned by, such dealers) and when such directions are issued, the person carrying the goods shall produce the said documents duly verified and returned to him by the said officer, before any other officer as mentioned in sub-section (2). The directions issued under this subsection shall remain in force so long as these are not modified or withdrawn and when modified shall remain in force as these are modified.

(6) If the officerincharge of the check-post or barrier or other officer as mentioned insub-section (2) has reasons to suspect that the goods under transport are notcovered by proper and genuine documents as mentioned in sub-section (2) orsub-section (4), as the case may be, or that the person transporting the goodsis attempting to evade payment of tax, he may for reasons to be recorded inwriting, and after hearing the said person, order the unloading and detention of the goods and shall allow the same to be transported only on the owner of the goods, or his representative or the driver or other person incharge of thegoods carrier on behalf of the owner of the goods, furnishing to hissatisfaction, a security, or if the owner of the goods is a dealer registered under this Act, having regard to his financial position a personal bond, in the prescribed form and manner for the maximum amount which may be chargeable from him under sub-section (8):

PROVIDED that theofficer detaining the goodsmay, if he deems fit, having regard to the natureof the goods and the goods carrier, and other relevant matters, hand over thegoods for safe custody to any person, who shall, subject to such restrictionsand conditions as may be prescribed, be paid the expenses thereof by suchofficer. The person to whom the goods are handed over for safe custody shallnot hand over them to anyone except with the written permission of the officerdetaining the goods otherwise the value of the goods shall be recoverable fromhim as arrears of land revenue:

PROVIDEDFURTHERthat where any goods are detained, a report shall be made immediately and inany case within twenty-four hours of the detention of the goods by the officerdetaining the goods to the officer incharge of the district where the goodshave been detained seeking the latters permission for the detention of thegoods for a period exceeding twenty-four hours as and when so required and if nointimation to the contrary is received from the latter, the former may assumethat his proposal has been accepted. Note - Where a duly filled and signed declarationreferred to in subsection (2) or sub-section (4) or duly verified documentsreferred to in sub-section (5), as the case may be, is (are) not producedbefore the officer referred to in sub-section (6), such officer shall havesufficient reason to suspect that the person transporting the

goods isattempting to evade payment of tax.

(7) When any goodsare detained under sub-section (6), the officer detaining the goods shall issueto the owner of the goods, if present, or, if the owner of the goods is notpresent, to his representative or the driver or other person incharge of thegoods carrier a receipt specifying the description and quantity of the goods sodetained and obtain an acknowledgement, from such person or if such personrefuses to give an acknowledgement, record the fact of refusal and makeimmediately a report to the officer incharge of the district where the goodsare detained.

(8) The officer detaining the goods shall record the statement, if any, given by the owner of the goods or his representative or the driver or other person incharge of thegoods carrier. If, after the inquiry including an inquiry into the nature of the transaction which occasioned the movement of goods, such officer finds that there has been an attempt to evade the tax, he shall, by order, impose on theowner of the goods and in case the owner is not forthcoming or his identity isnot disclosed by the person incharge of the goods or the driver or personincharge of the goods carrier, in which the goods are being carried, on the person incharge of the goods or the goods carrier or the driver, deeming suchperson to be the owner of the goods, a penalty computed by multiplying thevalue of the goods with three times the rate of tax applicable on their salesubject to a maximum of thirty percent of the value of the goods, and directhim to deposit, in addition to the penalty, advance tax computed by multiplying the value of the goods with the rate of tax applicable on their sale whichshall be adjustable with the liability to tax incurred on the purchase or sale of such goods or the sale of goods manufactured therefrom, as the case may be, and in case it finds otherwise, it shall order the release of the goods: PROVIDED that wherethe offencerelates to only an attempt to

evade tax by underpricing the goods, the penalty shall be computed by multiplying the difference between theirmarket price and the value shown in the documents accompanying their movement with three times the rate of tax applicable on their sale:

PROVIDED FURTHERthat no penalty shall be imposed and no advance tax shall be required to bedeposited unless the owner of the goods or his representative or personincharge of the goods or the goods carrier or the driver, as the case may be,has been given a reasonable opportunity of being heard:

PROVIDED FURTHERthat if thepenalty imposed under this subsection is set aside in anyproceeding under this Act or by the court, the amount of advance tax andpenalty both shall be refunded to the person who paid the same.

(9) In the event of the owner of the goods not paying the penalty imposed and the advance tax payableunder sub-section (8) within thirty days from the date of the supply of thecopy of the order passed under that sub-section to him, the goods detainedshall be liable to be sold by public auction, or disposed of otherwise, in the prescribed manner, for realisation of the penalty and advance tax:

PROVIDED that if the order of imposition of penalty under subsection (8) is in the meantime setaside or modified in appeal or other proceeding, the officer detaining thegoods and imposing the penalty shall also pass consequential order for giving effect to the order in such appeal or other proceedings, as the case may be.

(10) If the goodsdetained are of a perishable nature or subject to speedy and natural decay orare such as may, if held, lose their value or when the expenses of keeping themin custody are likely to exceed their value, the officer incharge of thecheck-post or barrier or any other officer empowered under sub-section (2), asthe case may be, shall immediately sell such goods or otherwise dispose them ofand deposit the sale proceeds of such goods, or the amount obtained by thedisposal of such goods otherwise than by way of sale, in the State Governmenttreasury.

(11) Where thedetained goods are sold or otherwise disposed of under this section, the ownerthereof shall be liable to pay the expenses and other incidental chargesincurred in detaining and disposing of the same.

(12) If the saleproceeds of any goods sold or the amount obtained on the disposal of any goodsotherwise than by way of sale under the provisions hereinbefore contained exceeds the penalty imposed and advance tax payable in respect of such goods, such excess a mount after deducting the expenses, and incidental charges referred to in sub-section (11) shall be returned by the officer who conducted the sale or otherwise disposed of the goods, to the owner of the goods.

(13) At everystation of transport of goods, bus-stand or any other station or place of loading or unloading of goods including any place or godown where goods arestored, other than a post office, when so required by a taxing authority, the person incharge of such place or owner or person incharge of the goodsincluding where the goods are loaded or are being loaded in or unloaded from agoods carrier at such place, the driver or other person incharge of the goodscarrier shall produce for examination transport receipts and all otherdocuments and account books concerning the goods carried, transported, loaded, unloaded, consigned, delivered or received for transport to be maintained by him in the prescribed manner and a taxing authority shall have, for the purpose of examining that such transport receipt and other documents and account booksare in respect of the goods carried, transported, loaded, unloaded or consigned, delivered or received for transport, the power to break open any packages of such goods or enter or search the premises. If the taxing authority issatisfied that it is necessary for the purpose of investigation orverification, such authority may seize the transport receipts, documents oraccount books produced before it for examination or found by it at suchpremises, and it shall forthwith grant a receipt for them and shall return themto the person from whose custody those were seized after examination orcompletion of investigation or verification within a period of sixty days, andwhere those are required to be retained beyond the of sixtydays, the authority other than the aforesaid period Commissioner so retaining them shall record the reasons in writing and shall obtain the approval of the Commissioner for sodoing.

(14) Except inaccordance with such conditions, as may be prescribed, with a view to ensuringthat there is no evasion of tax imposed by or under this Act -

(a) no driver or personincharge of a goods carrier or any person incharge of a place of loading orunloading of goods shall accept any consignment of goods for transport or givedelivery of any consignment of such goods, other than personal luggage or goodsfor personal consumption;

(b) no dealer or anyperson including a carrier of goods acting on behalf of a dealer, shall takedelivery of, or transport from any station of transport of goods, bus stand orany other station or place, of loading or unloading of goods, airport or anyother place, whether of similar nature or otherwise, any consignment of goodsreferred to above. Explanation- For the purpose of this section --

(1) where any goods are delivered to person incharge of a goodscarrier or any person incharge of a place of loading or unloading of goods fortransmission, the movement of the goods shall, for the purposes of thissection, be deemed to commence at the time of such delivery and terminate atthe time when delivery is taken from such person; and

(2) the officer detaining the goods includes the officer who is competent to detain the goods.

<u>32.</u> Furnishing Of Information By Clearing And Forwarding Agents :-

(1) Every clearing, forwarding or booking agent or dalal, who in the course of his business handles documents of title to goods on behalf of a dealer and having his place of business in the State shall, furnish information about his place of business to such authority, within such time, in such form as may be prescribed.

(2) Every such agent or person shall maintain regular account of handling of documents of title to the goods by him. He shall furnish particulars and information relating to such documents to, and produce such accounts and documents before, a taxing authority as and when required by such authority.

(3) Every such agent or person shall, if so required by or under the rules which the State Government may frame in this behalf, furnish in respect of his business such returns in such form at such intervals by such dates in such manner to such authority, as may be prescribed.

Explanation.- "Clearing, forwarding, booking agent or dalal" shall include a person who renders his services for clearing, forwarding or booking of or taking delivery of consignment of goods at railway station, booking agency, goods transport company office or any place of loading or unloading of goods or contrives, makes and concludes bargains and contracts for or on behalf of any dealer for a fee, reward, commission, remuneration or other valuable consideration or otherwise.

CHAPTER 7

Appeal, Revision, Review and Reference

33. Appeal :-

(1) Any assesseeconsidering himself aggrieved by an original order may prefer an appeal and thesaid appeal shall lie,--

(a) if the order ismade by any authority or officer who is lower in rank to Joint Excise and Taxation Commissioner, to the Joint Excise and Taxation Commissioner or suchother officer as the State Government may, by notification in the Official Gazette, appoint;

(b) if the order ismade by any authority or officer who is not lower in rank to Joint Excise andTaxation Commissioner, to the Commissioner or such other officer as the StateGovernment may, by notification in the Official Gazette, appoint;

(c) if the order ismade by the Commissioner to the Tribunal.

Note- An original ordermeans an order passed under this Act: except an order passed on appeal or onrevision.

(2) Any order passed by a revising authority or an appellateauthority other than the Tribunal shall be further appealable to the Tribunalby either side.

(3) The appellateauthority shall not, for the first time, receive in evidence on behalf ofcither side in any appeal, any account, register, record or document, unlessfor reasons to be recorded in writing, it considers, that such account, register, record or document is genuine and that the failure to produce thesame before the authority below or bring the same on record was for reasonsbeyond the control of the party which is producing the same.

(4) Every orderpassed by the Tribunal on appeal shall, subject to the provisions of section 35and section 36, be final.

(5) No appealpreferred by an assessee to an appellate authority shall be entertained unlessit is filed within sixty days from the date of the order appealed against, andthe amount of tax and interest admitted by the appellant to be due as a resultof the said order has been paid by him.

(6) No appealpreferred to the Tribunal by any authority under the Act shall be entertained unless filed under sub-section (2) within a period of one hundred eighty daysfrom the date of the order appealed against.

(7) The periodspecified in sub-section (5) or (6) for filing an appeal shall, in the case of an appeal from any order copy of which has to b e supplied by the appropriate authority to the appellant, commence from the date of the supply of the copy of the order to the appellant or his authorised agent, and in the case of an appeal from any other order passed under this Act or the rules made thereunder, the time spent in obtaining the certified copy of the order shall be excluded in computing the said period.

(8) Subject toregulations made by the Tribunal under sub-section(15) of section 57 and subject to such rules of procedure as may be

prescribed in relation to anappellate authority other than the Tribunal, an appellate authority may passsuch order on appeal as it deems to be just and proper including an orderenhancing the amount of tax or penalty or interest or all under this Act but inno case it shall stay recovery of the amount due against the appellant as aresult of the order appealed against.

34. Revision :-

(1) The Commissionermay, on his own motion, call for the record of any case pending before, ordisposed of by, any taxing authority for the purposes of satisfying himself asto the legality or to the propriety of any proceeding or of any order madetherein which is prejudicial to the interests of the State and may, aftergiving the persons concerned a reasonable opportunity of being heard, pass suchorder in relation thereto as he may think fit:

PROVIDED that noorder passed by ataxing authority shall be revised on an issue which on appealor in any other proceeding from such order is pending before, or has beensettled by, an appellate authority or the High Court or the Supreme Court, asthe case may be:

PROVIDED FURTHERthat no order shall be revised after the expiry of a period of three years from the date of the supply of the copy of such order to the assessee except where the order is revised as a result of retrospective change in law or on the basis of a decision of the Tribunal in a similar case or on the basis of law declared by the High Court or the Supreme Court.

(2) The StateGovernment may, by notification in the Official Gazette, confer on any officernot below the rank of Deputy Excise and Taxation Commissioner, the powers of the Commissioner under subsection (1) to be exercised subject to such exceptions, conditions and restrictions as may be specified in the notification where an officer on whom such powers have been conferred passes an orderunder this section, such order shall be deemed to have been passed by theCommissioner under sub-section (1).

<u>35.</u> Review :-

(1) Any person including an authority under this Act considering himself aggrieved by an. order of the Tribunal and who, from the discovery of any new and important matter or evidence which, after the exercise of due diligence, was not within his knowledge or could not be produced by him at the time when such order was made, or on account of some mistake or error of law or facts, desires to obtain a review of the order made against the State or him, may apply for a review of such order to the Tribunal.

(2). The application for review shall be preferred within one year from the date of the order sought to be reviewed in the manner prescribed and where the application is preferred by an assessee it shall be accompanied by such fee not exceeding five hundred rupees, as may be prescribed.

(3) The Tribunal of its own accord after giving notice to the parties concerned, review on account of some mistake or error of law or facts, any order made by it before the expiry of eight years from the date of the order.

36. Statement Of Case To High Court :-

(1) Within sixty days from the passing of an order under section 33 or section 35 by the Tribunal affecting any liability of any dealer to pay tax under this Act, such dealer or the Commissioner may, by a n application in writing, accompanied by a fee of five hundred rupees in case the application is made by a dealer, require the Tribunal to refer to the High Court any question of law arising out of such order:

PROVIDED that for the purposes of calculating the period of sixty days the period spent in obtaining the copy of the order shall be excluded.

(2) If for the reasons to be recorded in writing, the Tribunal refuses to make such reference, the applicant may within ninety days of such refusal either-

(a) withdraw his application (and if he does so, the fee paid shall be refunded); or

(b) apply to the High Court against such refusal.

(3) If upon the receipt of an application under clause (b) of subsection (2), the High Court is not satisfied of the correctness of the decision of the Tribunal, it may require the Tribunal, to state the case, and refer it, and on the receipt of such requisition, the Tribunal shall state and refer the case accordingly.

(4) If the High Court is not satisfied that the statements in a case referred to under this section are sufficient to enable it to determine the question raised thereby, it may refer the case back t o the Tribunal to make such additions thereto or alterations therein as the Court may direct in that behalf

(5) The High Court upon the hearing of any such case shall decide

the question of law raised thereby, and shall deliver its judgement thereon containing the grounds on which such decision is founded and shall send to the Tribunal a copy of such judgement under the seal of the Court and the signature of the Registrar, and the Tribunal shall dispose of the case accordingly.

(6) Where a reference is made to the High Court under this section the cost shall be in the discretion of the Court.

(7) The payment of the amount, if any, of the tax due in accordance with the order of the Tribunal, in respect of which an application has been made under sub-section (1), shall not be stayed pending the disposal of such application or any reference made in consequence thereof, but if such amount is reduced as a result of such reference, the excess tax paid shall be refunded in accordance with the provisions of section 20.

CHAPTER 8 OFFENCES AND PENALTIES

37. Investigation Of Offences :-

An officer appointed to assist the Commissioner under sub-section (1) of section 55 shall, for the purpose of investigation of all or any of the offences punishable under this Act, have the powers conferred by the Code of Criminal Procedure, 1973 (Act 2 of 1974), upon an officer incharge of a police station for the investigation of a cognizable offence.

38. Failure To Maintain Correct Accounts And To Furnish Correct Returns :-

If a dealer hasmaintained false or incorrect accounts or documents with a view to suppressinghis sales, purchases, imports into State, exports out of State, or stocks, ofgoods, or has concealed any particulars in respect thereof or has furnished toor produced before any authority under this Act or the rules made thereunderany account, return, document or information which is false or incorrect in anymaterial particular, such authority may, after affording such dealer areasonable opportunity of being heard, direct him to pay by way of penalty, inaddition to the tax to which he is assessed or is liable to be assessed, a sumthrice the amount of tax which would h a v e been avoided had such account, return, document or information, as the case may be, been accepted as true andcorrect.

39. Prohibition Against Collection Of Tax In Certain Cases :-

(1) No person, who is not a registered dealer or not otherwise authorised to collect tax, shall collect in respect of any sale of goods effected by him in the State any amount by way of tax, and no registered dealer shall make any such collection except in accordance with this Act and the rules made thereunder.

(2) If any person wilfully collects any amount by way of tax in contravention of the provisions contained in sub-section (1), the assessing authority may, after affording such person a reasonable opportunity of being heard, direct him to pay by way of penalty, in addition to the tax for which he may be liable, a sum equal to the amount of tax so collected.

40. Other Offences :-

(1) Whosoever contravenes, or fails to comply with, any of the provisions of this Act or the rules made thereunder or any order or direction made or given thereunder, shall, if no other penalty or levy of interest is provided under this Act for such contravention or failure, be liable to imposition of a penalty of an amount which is not more than two thousand rupees and not less than one thousand rupees and where such contravention or failure continues after an order or direction to comply with the law has been issued to the offender, he shall be further liable to a daily penalty of one hundred rupees till the contravention or failure continues.

(2) A taxing authority may, after affording to the person concerned a reasonable opportunity of being heard, impose the penalty mentioned in sub-section (1).

41. Limitation For Imposition Of Penalty :-

No penalty under sub-section (5) of section 7, section 16, section 38 and section 39 shall be imposed on a dealer by any taxing authority after the expiry of two years following the dale when the assessment of tax becomes final for the period during which the offence was committed.

CHAPTER 9 SPECIAL LIABILITY IN CERTAIN CASES

42. Joint And Several Liability Of Certain Class Of Dealers :-

(1) Where a works contractor appoints a sub-contractor, who executes the works contract, whether in whole or in part, the

contractor and the subcontractor shall both be jointly and severally liable to pay tax in respect of transfer of property in goods whether as goods or in some other form involved in the execution of the works contract by the sub-contractor.

(2) If the contractor proves to the satisfaction of the assessing authority that the tax has been paid by the sub-contractor on the sale of the goods involved in the execution of the works contract by the sub-contractor and the assessment of such tax has become final, the contractor shall not be liable to pay tax on the sale of such goods but he shall be entitled to claim input tax, if any, in respect of them if the same has not been availed of by the subcontractor.

(3) Where an agent purchases or sells any goods on behalf of a principal, such agent and the principal shall both be jointly and severally liable to pay tax in respect of the purchase or sale of goods by the agent.

(4) If the principal on whose behalf the agent has purchased or sold the goods proves to the satisfaction of the assessing authority that the tax on such goods has been paid by the agent and the assessment of such tax has become final, then, the principal shall not be liable to pay tax on such goods but he shall be entitled to claim input tax, if any, in respect of them if the same has not been availed of by the agent.

<u>43.</u> Liability Of Partitioned Hindu Family, Dissolved Firm Etc. To Tax :-

(1) Where a dealer is an undivided Hindu family, firm, or other association of persons, and such family, firm or association is partitioned, dissolved or disrupted, as the case may be, -

(a) the tax payable under this Act by such family, firm or association of persons for the period upto the date of such partition, dissolution or disruption may be assessed as if no such partition, dissolution or disruption had taken place and all the provisions of this Act shall apply accordingly; and

(b) every person who was at the time of such partition, dissolution or disruption, a member of an undivided Hindu family or association of persons or partner of a firm shall, notwithstanding such partition, dissolution or disruption, be liable severally and jointly for the payment of the tax including interest and penalty, if any, payable under this Act by such family, firm or association of persons, whether assessment is made prior to or after such partition, dissolution or disruption.

(2) Where the registration certificate of a dealer is cancelled under this Act for reasons other than that of a partition of undivided Hindu family or dissolution or disruption of a firm or association of persons, the tax payable under this Act by such dealer for the period upto the date of cancellation of the registration certificate may be assessed on such dealer as if no such cancellation had taken place and all the provisions of this Act shall apply accordingly.

(3) If the business carried on by the dealer is discontinued after his death, his legal heirs or representatives shall be liable to pay out of the estate of the deceased, to the extent the estate is capable of meeting the liability on account of tax, interest or penalty due from the dealer under this Act, whether such tax, interest or penalty has been assessed before his death but has remained unpaid, or is assessed after his death.

44. Transfer Of Business :-

Where a dealer registered or liable to pay tax, -

(a) dies; or

(b) transfers or otherwise disposes of his business in whole or in part; or

(c) effects any change in the ownership of his business, in consequence of which he is succeeded in, the business or part thereof by any other person and such successor in business carries on such business either in its old name or in some other name, such successor shall for all the purposes of this Act be deemed to be and to have always been registered as if the certificate of registration of such dealer had initially been granted to the successor; and he shall be liable to discharge the liabilities of such dealer. The successor shall, on application to the assessing authority, be entitled to have the registration certificate amended accordingly.

<u>45.</u> Liability To Pay Tax In Respect Of Goods Specified In Schedule G :-

(1) Notwithstanding anything to the contrary contained in other provisions of this Act, tax on sale or purchase of goods specified in Schedule G, shall be levied and collected on the sale or purchase price, maximum retail price, face value or the quantity of such goods at the rates and at the stage of sale or purchase and under

the circumstances mentioned against such goods in the said Schedule.

(2) Save as otherwise provided in sub-section (1), no tax under this Act shall be levied and collected on sale or purchase of goods specified in Schedule G.

<u>CHAPTER 10</u> PROCEEDINGS AND POWERS

46. Power To Take Evidence On Oath :-

A taxing authority and an appellate authority shall for the purposes of this Act, have the same powers as are vested in a court under the Code of Civil Procedure, 1908 (Act 5 of 1908), when trying a suit, in respect of the following matters, namely: -

(a) enforcing the attendance of any person and examining him on oath or affirmation;

(b) compelling the production of documents and impounding or detaining them;

(c) issuing commissions for the examination of witnesses;

(d) requiring or accepting proof of facts by affidavits;

(e) such other powers as may be prescribed, and any proceeding under this Act before a taxing authority or appellate authority shall be deemed to be a judicial proceeding within the meaning of section 193 and section 228 and for the purposes of section 199 of the Indian Penal Code, 1860 (Act 45 of 1860).

47. Power To Determine As To Who Is A Dealer :-

A taxing authority shall for the purposes of this Act, have the power to determine as to who is the dealer:

PROVIDED thatbefore passing any order under this section, the person concerned shall be given a reasonable opportunity of being heard.

48. Power To Call For Information From Any Person Or Company :-

A taxing authority may, for carrying out the purposes ofthis Act, require any dealer or person including a banking company, insurancecompany, electricity supply and distribution company, courier-service company,post office, railway, a Government corporation, or a Government agency or bodyregulating any trade, manufacture or commerce, or any officer thereof, tofurnish any information, data or statistics which may be relevant to anyproceedings or useful for tax administration under this Act.

49. Power To Purchase Underpriced Goods :-

(1) Where a taxing authority has, for the purpose of any proceeding under this Act, reasons to believe that any goods whether in sk or in transit, are underpriced in a document or book of account produced before it, it may, with prior approval of the Commissioner or such officer as the Commissioner may, in writing, authorise for the purpose, make an offer to purchase such goods at the price shown in the document or book of account increased by ten per cent plus freight and other expenses, if any, incurred by the owner in relation to the goods.

(2) If the owner of the goods accepts the offer, he shall make delivery of the goods on a date and time and at a place specified by the officer making the offer and shall be paid the offered price with other expenses within ten days of the delivery of the goods but if he rejects the offer, or after accepting the offer fails to deliver the goods on the specified date and time and at the specified place, it shall be conclusive proof that the owner has underpriced the goods.

(3) The goods purchased under sub-section (2) shall be sold by public auction in the manner prescribed as early as possible but if the goods are of a perishable nature or subject to speedy and natural decay or are such as may, if held, lose their value or when the expenses of keeping them are likely to exceed their value, then, such goods shall be immediately sold or otherwise disposed of in the manner prescribed and the sale proceeds of the goods or the amount obtained by disposal of the goods shall be deposited in the State Government treasury.

50. Power To Transfer Proceedings :-

(1) A taxing authority not below the rank of Deputy Excise and Taxation Commissioner, or such other rank, as may be prescribed, may, in such manner and subject to such restrictions and conditions, as may be prescribed, suo motu or on an application made to him in this behalf by order in writing transfer any case or proceedings or class of proceedings from him to any other officer working under him and he may likewise transfer any such case (including a case already transferred under this section) from one such officer to another or to himself. (2) Where any proceedings or class of proceedings or case is transferred under sub-section (1), the officer to whom such proceedings or class of proceedings or case is transferred, shall proceed to dispose it of as if it had been initiated by the said officer irrespective of the local limits of the jurisdiction of such officer, and such transfer shall not render necessary the re-issue of any notice already issued before the transfer and the officer to whom the proceeding or class of proceedings or case is transferred may, in his discretion, continue it from the stage at which it was left by the officer from whom it was transferred.

51. Delegation Of Powers :-

(1) Subject to such restrictions and conditions as may be prescribed, the Commissioner may, by order in writing, delegate any of its powers under this Act, except those of revision, to any taxing authority.

(2) Subject to such restrictions and conditions as may be prescribed, any taxing authority may, by order in writing, delegate any of its powers conferred on it to other taxing authority subordinate in rank to it.

52. Assessee Permitted To Attend Through Authorised Agent :-

(1) Any assessee or dealer, who is entitled or required to attend before any authority in connection with any proceedings under this Act, may attend by a person authorised by him in writing in this behalf, being a relative or a whole time employee of the assessee or an advocate or a tax consultant; not being disqualified by or under sub-section (3) or sub-section (4).

(2) In this section a "tax consultant" means --

(i) any person, who before the 10th day of May, 1953, appeared before any assessing or other sales tax authorities in connection with any proceedings under the Punjab General Sales Tax Act, 1941 or the Punjab General Sales Tax Act, 1948, on behalf of any assessee otherwise than in the capacity of an employee or relative of that assessee; or

(ii) a retired Gazetted Officer of the Haryana Excise and Taxation Department who has worked as an taxing authority or an appellate authority under the Act of 1973 or this Act, for a minimum period of five years in one or more than one of the aforesaid capacities after a period of not less than two years has passed since the date of his retirement; or

(iii) any person who has passed any accountancy examination recognised by the Central Board of Direct Taxes or holds a degree in Commerce, Law, Economics or Banking including auditing conferred by any Indian University, incorporated by any law for the time being in force.

(3) No person, who has been dismissed from Government service, shall be qualified to represent any dealer under sub-section (1).

(4) If any practitioner or other person who represents an assessee, is found guilty of misconduct in any proceedings before any authority under this Act by the Commissioner, the Commissioner may direct that he shall be disqualified, to represent a dealer under sub-section (1):

PROVIDEDthat no such direction shall be made in respect of any person unless he is given a reasonable opportunity of being heard.

(5) Any person against whom any direction is made under this section may appeal to the Tribunal against such direction within sixty days of its communication to him.

53. Returns Etc. To Be Confidential :-

(1) All particulars contained in any statement made, return furnished or accounts or documents produced in accordance with this Act, or in any record of evidence given in the course of any proceedings under this Act, other than proceedings before a Criminal Court, shall, save as provided in sub-section (3), be treated as confidential, and notwithstanding anything contained in the Indian Evidence Act, 1872 (Act 1 of 1872), no court shall save as aforesaid, be entitled to require any officer of the State Government to produce before it any such statement, return, account, document or record or any part thereof or to give evidence before it in respect thereof.

(2) Save as provided in sub-section (3), if any officer of the State Government discloses any of the particulars referred to in sub-section (1), he shall be punishable with imprisonment, which may extend to six months, or with fine or with both.

(3) Nothing in this section shall apply to the disclosure of any of the particulars referred to in sub-section (1), for the purpose of any investigation or prosecution under this Act or the Indian Penal Code, 1860 (Act 45 of 1860), in respect of such statement, return, accounts, documents or evidence, or for the purpose of audit or for departmental use of the officials of the Government of India or of

any State Government, or for the purpose of an inquiry in relation to a business transaction by a person who is a party to such transaction.

54. Bar Of Certain Proceedings :-

(1) No assessment made and no order passed under this Act orthe rules made thereunder, by an appellate authority or a taxing authorityshall be called in question in any civil court and, save as is provided insections 33, 34, 35, 36, sub-section (5) of section 52 and sub-section (5) of section 56, no appeal or application shall lie against any such assessment ororder.

(2) No injunction shall be granted by any court other thanthe High Court of any State or the Supreme Court of India in respect of anyassessment made or any proceedings initiated, or in respect of any actiontaken, or to be taken, in pursuance of any provisions of this Act or the rulesmade thereunder.

CHAPTER 11

TAXING AUTHORITIES AND TRIBUNAL

55. Appointment Of Commissioner And Other Officers :-

(1) The State Government may appoint a Commissioner for carrying out the purposes of this Act, and as many Additional Excise and Taxation Commissioners, Joint Excise and Taxation Commissioners, Deputy , Excise and Taxation Commissioners, Assistant Excise and Taxation Commissioners, Excise and Taxation Officers, Assistant Excise and Taxation Officers and such other officers to assist him as it thinks fit and may authorise the Commissioner to appoint as many Taxation Inspectors and other officials to assist him as it thinks fit.

(2) The Commissioner shall have jurisdiction over the whole of the State and shall exercise all the powers conferred and perform all the duties imposed on the Commissioner, by or under this Act; and oilier officers appointed under sub-section (1) shall exercise such powers as may be conferred, and perform such duties as may be required, by or under this Act in the area of jurisdiction as may, from time to time, be assigned to them.

56. Tax Administration :-

(1) The State for the purpose of administration and collection of tax may be divided into such ranges comprising such districts may be

prescribed. Each district may further be divided into circles. Arange, district or circle shall be headed by such officers as may beprescribed.

(2) The State Government or the Commissioner may, from timeto time, issue such orders, instructions and directions to all such persons whoare employed in the administration of this Act as the Stale Government or theCommissioner may deem fit for such administration and all such persons shallobserve and follow such orders, instructions and directions of the StateGovernment and the Commissioner:

PROVIDED that no such orders, instructions ordirectionsshall be issued so as to interfere with the discretion of any appellateauthority in the exercise of its appellate functions.

(3) The State Government may, if it considers it necessaryor expedient so to do, for the purpose of maintaining uniformity in the levy,assessment and collection of tax or for the removal of any doubt, suo motu oron an application made to it in the prescribed form and manner on payment of the prescribed fee by a dealer or a body of dealers, issue an order clarifyingany, point relating to levy, assessment and collection of tax and all personsemployed in the administration of this Act except an appellate authority, andall dealers affected thereby shall observe and follow such order.

(4) Every order issued under sub-section (3) shall bepublicised simultaneously by uploading on the website underthe head "VAT orders".

(5) If any person feels aggrieved by an order publicized under subsection (4), he may at any time prefer an appeal against such orderto the Tribunal and for this purpose the order shall be deemed to be an orderpassed under this Act:

PROVIDED that where an appeal ispreferred against suchorder to the Tribunal, it shall be heard and decided by the fullmemberTribunal.

(6) The Tribunal may, after giving notice to the StateGovernment, stay the operation of the order appealed before it undersub-section(5) and where a stay is granted, the appeal shall be heard anddecided within a period of sixty days from the date of the stay order.

(7) Any tax leviable under this Act which is proved to havenot been collected in whole or in part because of, any order issued by theState Government under sub-section (3) and publicised under sub-section (4) or,any order passed on appeal by the Tribunal or, any law declared by the HighCourt or the Supreme Court, which order or law is later reversed, shall not bepayable.

(8) Interest leviable under this Act on any amount which hasbeen refunded to an assessee as a result of, an order of the Tribunal or, anorder passed by or the law declared by the High Court or the Supreme Court, shall not be payable if such order or law is later reversed.

57. Tribunal :-

(1) The State Government may constitute a Tribunal to be called the Haryana Tax Tribunal consisting of three or more odd number of members including the Chairman as the State Government may appoint for the purpose of performing such functions and exercising such powers as may be assigned to, or conferred on, the Tribunal by or under this Act.

(2) The functions of the Tribunal may be discharged by the members sitting in Benches of two or more members, as may be determined by the Chairman.

(3) If the members of a Bench are divided over some matter, the decision shall be the decision of the majority, if there be a majority, but if the members are equally divided they shall state the point or points on which they differ, and the case shall be heard by the full-member Tribunal and such point or points shall be decided according to the decision of majority of the members of the Tribunal.

(4) The decision of the Tribunal shall be binding on all taxing and appellate authorities under this Act in a similar case. The decision of a higher Bench (constituted of more number of members) of the Tribunal shall be binding on a lower Bench but a Bench constituted of all members can by majority overrule any previous decision of the Tribunal on a point of law.

(5) The Headquarters of the Tribunal shall be at such place as the State Government may, by notification, specify.

1[(6) A person shall not be qualified for appointment as member of the Tribunal in the capacity of the Chairman unless -

(a) he has been a judge of a High Court or he is an Advocate with a minimum practice of fifteen years; or

(b) he is or has been a Financial Commissioner and Principal Secretary to Government, Haryana; or

(c) he is a Chartered Accountant with a minimum practice of fifteen years in a Tax Tribunal; or

(d) he has completed at least three years as a member of the

Tribunal.

(7) A person shall not be qualified for appointment as a member (other than the Chairman) of the Tribunal unless --

(a) he has been a District and Sessions Judge or an Advocate with a practice of not less than ten years; or

(b) he is or has been an officer of the Excise and Taxation Department, Haryana, having worked as an Additional Excise and Taxation Commissioner for at least three years; or

(c) he is a Chartered Account with a minimum practice of ten years: Provided that all the members of the Tribunal shall not be appointed from single category.

(8) A member of the Tribunal including the Chairman shall hold office for a term of three years from the date on which he enters upon his office or until he attains the age of sixty five years, whichever is earlier.]

(9) A member of the Tribunal shall not be removed from his office except on the ground of proved misbehaviour or incapacity after an inquiry made in which such member had been informed of the charges against him and given a reasonable opportunity of being heard in respect of the charges.

(10) A member of the Tribunal shall be ineligible --

(a) for further employment under the State Government, or under any local authority or under any corporation owned or controlled by the State Government; and

(b) to appear, act or plead before the Tribunal for at least five years after he demits office or completes his term.

(11) Subject to the provisions of the rules relating to reemployment of retired persons for the time being in force in the State, a retired person who is appointed as member of the Tribunal, shall be entitled to such salary and allowances and shall be governed by such other conditions of service, as may be prescribed.

(12) A member of the Tribunal may, at any time, by writing under his hand addressed to the State Government, resign his office, but his resignation shall take effect from the date on which it is accepted.

(13) A vacancy in the membership of the Tribunal shall be filled up by the State Government as soon as practicable.

(14) Subject to such conditions and limitations, as may be prescribed, the Tribunal shall have power to award costs, and the amount of such costs shall be recoverable from the person ordered to pay the same as arrears of land revenue.

(15) The Tribunal shall with the previous sanction of the Slate Government make regulations, consistent with the provisions of this Act and the rules made thereunder, for the purpose of regulating its procedure and the disposal of its business.

(16) All regulations made under sub-section (15) shall be published by the State Government in Official Gazette.

1. Substituted by the Haryana Value Added Tax (Amendment) Act, 2006 w.r.e.f 01.04.2003. Prior to substitution, the text read as follows:

"(6) A person shall not be qualified for appointment as member of the Tribunal in the capacity of the Chairman unless he is or has been a judge of a High Court or an officer of the Indian Administrative Service in the rank of Financial Commissioner or has for at least three years been a member of the Tribunal.

(7) A person shall not be qualified for appointment as a member (other than the Chairman) of the Tribunal unless he is or has been --

(a) a District Judge; or

(b) an Additional Excise and Taxation Commissioner having worked in that capacity or as an appellate authority or revising authority under this Act or the Act of 1973 for at least seven years; or

(c) an advocate, a chartered accountant or a State representative representing cases before a High Court or the Tribunal constituted under this Act or the Act of 1973 for at least ten years: PROVIDED that all members of the Tribunal shall not be appointed from single category.

(8) A member of the Tribunal other than the Chairman shall hold office for a term of three years from the date on which he enters upon his office or until he attains the age of 65 years, whichever is later, and the Chairman shall hold office for a term of three years from the date on which he enters upon his office or until he attains the age of 68 years, whichever is earlier, but no member shall continue in office after he attains the age of 68 years."

58. Indemnity :-

(1) All persons appointed under sub-section (1) of section 55 or sub-section (1) of section 57 shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code, 1860 (45 of 1860).

(2) No suit, prosecution or other legal proceedings shall lie against any officer or servant of the State Government for anything which is in good faith done or intended to be done under this Act or the rules made thereunder.

<u>CHAPTER 12</u> POWER TO MAKE RULES, AMEND SCHEDULES, AND REPEAL AND SAVING

59. Power To Amend Schedules :-

(1) Subject to the provisions of sub-section (2), the State Government may, after giving a reasonable notice of not less than ten days of its intention to do so by uploading the said notices on the website under the head "Legal notices", add to, or omit, or otherwise amend, by notification in the Official Gazette, any or all the Schedules and the Schedules shall be deemed to be amended accordingly.

(2) An amendment to a Schedule shall take effect from the first day of the month following the publication of the notification in the Official Gazette, unless otherwise specified in the notification.

60. Power To Make Rules :-

(1) The State Government may, subject to the provisions of subsection (3) and subject to the condition of previous publication by uploading on the website under the head "Legal notices", make rules by notification in the Official Gazette for carrying out the purposes of this Act and may give them prospective or retrospective effect:

PROVIDED that the condition of previous publication shall not be applicable when the rules are made for the first time under this Act. (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the matters which under any provision of this Act are required to be prescribed or to be provided for by the rules.

(3) After the rules have, for the first time, been made under this Act, an amendment in the rules shall take effect from the first day of the month following the publication of the notification in the Official Gazette, unless otherwise specified in the notification.

(4) Every rule made under this Act shall be laid as soon as may be after it is made before the Legislative Assembly while it is in session and if before the expiry of the session in which it is so laid or the session immediately following, the Legislative Assembly agrees that the rules should be either modified or annulled, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

61. Repeal And Saving :-

3[5[(1) The Haryana General Sales Tax Act, 1973 (20 of 1973), is hereby repealed :

Provided that such repeal shall not-

(a) affect the previous operation of the Act so repealed or anything duly done or suffered thereunder; or

(b) affect any right, power, title, privilege, obligation or liability acquired, accrued or incurred under the said Act; or affect any act done or any action taken (including any appointment, notification, notice, order, rule, form, regulation, certificate) in the exercise of any power conferred by or under the said Act;

and any such act done or any action taken in the exercise of the powers conferred by or under the said Act shall be deemed to have been done or taken in the exercise of the powers conferred by or under this Act as if this Act was in force on the date on which such act was done or action taken; and all arrears of tax and other amount due at the commencement of this Act may be recovered as if the same had accrued under this Act.]

(2) Notwithstanding anything contained in sub-section (1), -

4[(a) any application, appeal, revision or other proceedings made or preferred to any officer or authority under the said Act and pending at the commencement of this Act, shall, after such commencement, be transferred to and disposed of by the officer or authority who would have had jurisdiction to entertain such application, appeal, revision or other proceedings under this Act as if the said Act had been in force on the date on which suchapplication, appeal, revision or other proceedings were made or preferred. Notwithstanding anything to the contrary contained in any judgement, decree or order of any court or other authority, where no review, revision or corrective action could be initiated or finalized in respect of any assessment, order, proceeding under the said Act prior to or after 1st April,2003, because of judgement or decree of any court or Tribunal and the said assessment or order passed under the said Act had attained finality, the limitation of five years as specified under section 40 of the said Act shall be deemed to be eight years ;]

(b) any security in the form of cash deposit, bank guarantee,

personal bond, surety bond or in any other form furnished on any day before the commencement of this Act for the payment of any tax or other dues under the said Act, shall remain in force and may be enforced after the commencement of this Act for the payment of any tax or other dues under this Act and for this purpose this Act. shall be deemed to have come into force on the day such security was furnished;

(c) declaration in form S.T. 38 in force under the said Act and the rules made thereunder shall remain in force after the appointed day and shall be used mutatis mutandis for the purpose for which it was being used before the appointed day until the State Government directs, by notification, the discontinuance of its use after such date as may be specified in the notification;

(d) the provisions of section 13B and section 25A of the said Act and the rules (hereinafter referred to as the existing rules), framed thereunder relating to tax concessions to industrial units shall remain in force subject to the following exceptions, restrictions and conditions, namely:--

(i) an industrial unit availing the benefit of exemption from payment of tax may, in the prescribed manner, change over to deferment of payment of tax for the remaining period and the remaining extent of benefit or for such period and such extent of benefit as may be prescribed but where an industrial unit docs not choose to do so, exemption to it from payment of tax shall cease to take effect on and from the appointed day and further, -

(I) it shall be liable to maintain production at a level so that its annual turnover does not fall short of the average annual turnover during the period of exemption; and

(II) it shall not export out of State any goods produced by it, for a period of next five years or such shorter period for which it has availed of exemption from payment of tax and if it fails to do so, it shall be liable to pay to the State Government, in the prescribed manner the amount of tax in respect of which it has availed of exemption from payment after reducing therefrom the tax paid by it before such failure;

(ii) an industrial unit availing the benefit of capital subsidy may, in the prescribed manner, change over to deferment of payment of tax for the remaining period and the remaining extent of benefit but where an industrial unit does not choose to do so, the benefit of capital subsidy to it shall cease to take effect on and from the appointed day;

(iii) an industrial unit availing the benefit of deferment of payment

of tax, whether by change over under the foregoing provisions or otherwise, may, in lieu of making payment of the deferred tax after five years, pay half of the amount of the deferred tax upfront along with the returns and on making payment in this manner, the tax due according to the returns shall be deemed to have been paid in full; and

(iv) the tax deferred in every other case shall be converted into interest free loan in the manner prescribed.

Explanation.-- For the purpose of this clause, "tax" includes the tax under the Act of 1973 and the Central Act1[;]

2[(e) the tax chargeable under the Act of 1973 on the sale or purchase of duty entitlement pass book, effected on or before 31 st March ,2003 shall be calculated at the rate of four per cent of the turnover of sale or purchase of such goods ,as the case may be ,and shall be paid voluntarily without payment of interest on or before 31 st March 2004 , whereafter interest at the rate of 18 per cent per annum on the amount of tax due for the period of delay shall be charged.

Provided that where a dealer has charged tax at a rate more than four per cent, the tax shall be calculated and payable at such rate;

(f) the tax levied under section 6 read with section 17 of the Act of 1973 on the last purchase of paddy effected between 1STApril 1981 and 31 st March ,2003 (both days inclusive), by a dealer liable to tax under the said Act , shall be valid notwithstanding anything to the contrary contained in any judgement, decree or order of any court or other authority ,any levy, assessment ,reassessment or collection of any amount by way of tax made or purporting to have been made in respect of purchase of paddy effected in the said period and used in the manufacture of rice sold in course of export of goods out of the territory of India within the meaning of section 5 of the Central Act and any action taken or things done or purporting to have been taken or done in relation to such levy, a ssessment , reassessment or collection , shall be deemed to be valid and effective as if such levy, assessment ,or reassessment or collection , shall be deemed to be as valid and effective as if such levy, assessment , reassessment or collection had been made or action taken or things done under the said Act, and accordingly-

(i) all acts ,proceedings or things done or action taken by the State Government or by any officer of the State Government or by any authority ,in connection with the levy .assessment ,reassessment or collection of such tax shall, for all purposes deemed to be, and to have always been ,done or taken in accordance with law; (ii) no suit or other proceedings shall be maintained or continued in any court or before any authority for the refund of any such tax so collected; and

(iii) no court or authority shall enforce any decree or order directing the refund of any such tax so collected.]

1. Substituted by THE HARYANA VALUE ADDED TAX (Amendment) ACT ,2004 vide Notification No. Leg 6/004 dated 5th March 2004 for sign "." Existing at the end of clause (d) of sub section (2) of section 61.

2. Inserted by THE HARYANA VALUE ADDED TAX (Amendment) ACT ,2004 vide Notification No. Leg 6/004 dated 5th March 2004.

3. Sub-section (1) substituted by the Haryana Value Added Tax (Amendment) Act, 2006 w.r.e.f. 01.04.2003

4. Substituted for the following by the Haryana Value Added Tax (Amendment) Act, 2006 w.r.e.f. 01.04.2003.

"(a) any application, appeal, revision or other proceedings made or preferred to any authority under the said Act, and pending at the commencement of this Act, shall, after such commencement, be transferred to and disposed of by the officer or authority who would have had jurisdiction to entertain such application, appeal, revision or other proceedings under this Act as if it had been in force on the date on which such application, appeal, revision or other proceedings was made or preferred;"

5. Substituted by the Haryana Value Added Tax (Amendment) Act, 2010 dated02.04.2010 w.e.f. 01.04.2003 for the following :

"(1) The Haryana General Sales Tax Act, 1973 (20 of 1973), is hereby repealed:

Provided that such repeal shall not -

(a) affect the previous operation of the Act so repealed or anything duly done or suffered thereunder ; or

(b) affect any right, title, privilege, obligation or liability acquired, accrued or incurred under the said Act ; or

(c) affect any act done or any action taken (including any appointment, notification, notice, order, rule, form, regulation, certificate) in the exercise of any power conferred by or under the said Act;

and any such act done or any action taken in the exercise of the powers conferred by or under the said Act shall be deemed to have been done or taken in the exercise of the powers conferred by or under the said Act as if this Act were in force on the date on which such act was done or action taken; and all arrears of tax and other amount due at the commencement of this Act may be recovered as if the same had accrued under this Act;"

62. Construction Of References In The Repealed Act To Officers And Authorities :-

Any reference in any provision of the law contained in the repealed Act to an officer, authority or Tribunal, shall for the purpose of carrying into effect the provisions contained in section 61, be construed as a reference to the corresponding officer, authority or Tribunal and if any question arises as to who such corresponding officer, authority or Tribunal is, the decision of the State Government thereon shall be final.

63. Removal Of Difficulties :-

If any difficulty arises in giving effect to the provisions of section 61 of this Act, the State Government may by order, published in the Official Gazette, make such provision or give such direction as appears it to be necessary for removing the difficulty.

SCHEDULE 1

SCHEDULE A

The Haryana Value Added Tax Act, 2003

Schedule A - Goods Taxable At The Rates Specified In The Goods (See sub-clause (i) of clause (a) of sub-section (1) of section 7)

SI. No.	Description of goods	Rate of tax
1	2	3
1.	Gold, silver, other precious metals, precious stones	1%
2.	Articles including jewellery made of gold, silver, other precious metals, precious stones	1%
3.	Aviation Turbine Fuel and Petrol subject to entry 7 Explanation For the purpose of this entry petrol means any inflammable hydrocarbon oil (excluding crude oil) which either by itself or in admixture with any other substance, is suitable for use as fuel in spark ignition engines.	20%
4.	Diesel subject to entry 7 Explanation For the purpose of this entry diesel means any inflammable hydrocarbon oil (excluding crude oil) which either by itself or in admixture with any other substance, is suitable for use as fuel in engines other than spark ignition engines.	[8.8%]
[5.	Liquor sold by bar licenses (L-4/L-5/L- 12C /L- 12G/L-10E and Ist sale of Indian Foreign Liquor	25%]

	(Bottled in Origin) in the state	
6.	[***]	
7.	Aviation Turbine Fuel, Petrol, Gasohol, High Speed Diesel, Light Diesel Oil, Super Light Diesel Oil, Kerosene, Liquid Petroleum Gas, Low Sulphur Heavy Stock and Furnance Oil when sold by one oil company to other oil company for resale. [Explanation:- For the purpose of this entry "Oil company means M/s Indian Oil Corporation Limited, M/s Bharat Petroleum Corporation Limited, M/s Hindustan Petroleum Corporation Limited, M/s Indo Burma Petroleum Corporation Limited, M/s Reliance Industries Limited, M/s Numaligarh Refinery Limited and M/s ESSAR Oil Limited]	4%
[8.	Ply Board.	12%]
[9.	Tobacco and Tobacco products excluding bidi and cut tobacco used in bidi and hukka	20%]
[10.	All types of liquor when sold in the State for the first time, in the hands of distilleries in the case of country liquor, L-1B and L-1AB in the case of Indian Made Foreign Spirit, and L-1B-1 and L-1- AB-1 in the case of beer and wine etc., L-1B1-A for RTB (Ready to drink beverages), except Imported Foreign Liquor (Bottled in Origin) sold by L-1BF	4 % inclusive of surcharge, if any.]

1. Following entry is omitted vide Notification No. S.O.46/H.A.6/2003/S.59/2005 w.e.f. Ist July , 2005 $\,$

6. Tyres and Tubes 8%

2.Inserted vide Notification No. SO116/H.A.6/2003/S59/2006 dtd 29.12.2006.

3. Substituted by the Notification No. 57/H.A. 6/2003/S.59/2008 dated 09.07.2008 for the figures and signs "12%".

4. Substituted by the Notification No. 40/H.A. 6/2003/S. 59/2009 dated 31.03.2009 w.e.f. Ist April, 2009.

"5. Liquor as defined in Punjab Excise Act, 1914 (61 of 1914) 20%"

5. Substituted vide Notification No. S.O. 59/H.A.6/2003/S.59/2010 dated 07.04.2010 for the following: "Explanation:- For the purpose of this entry "oil company" means M/s Indian Oil Corporation Limited, M/s Bharat Petroleum Corporation Limited, M/s Hindustan Petroleum Corporation Limited, M/sIndo Burma Petroleum Corporation Limited and M/s Reliance Industries Limited."

6. Inserted vide Notification No. S.O. 59/H.A.6/2003/S.59/2010 dated 07.04.2010.

7. Inserted vide Notification No. S.O.3/H.A.6/2003/S.59/2011 dated 10.01.2011 w.e.f. 01.04.2010.

8. Substituted vide Notification No. S.O.48/h.a.6/2003/S.59/2011 dated 02.06.2011 w.e.f. 01.04.2011 for the following : -

"7[10. All types of liquor when sold in the State for the first time, for consumption i.e. in the hands of L-13 in the case of country liquor, L-IB and L-1AB in the case of Indian Made Foreign Spirit, and L-1B-1 and L-1-AB-1 in the case of beer and wine etc., L-I AB-A for RTB (Ready to drink beverages), except Indian Foreign Liquor (Bottled in Origin) sold by L-IBF 4% inclusive of surcharge, if any.]"

SCHEDULE 2 SCHEDULE B

Serial No.	Description of goods
1	2
1	Agricultural implements and irrigation equipments used for agricultural purposes as detailed below:-
	A. Ordinary Agricultural Implements:
	1 Hand Hoe or Khurpa
	2 Sickle
	3 Spade
	4 Baguri
	5 Hand-wheel Hoe
	6 Horticultural tools like budding, grafting knife/shear,
	Pruning shear or hook, hedge shear, sprinkler, rake
	7 Sprayer, duster and sprayer-cum-duster
	8 Soil Injector
	9 Jandra
	10 Wheel barrow
	11 Winnower/winnowing fan
	12 Dibbler
	13 Gandasa
	14 Puddler
	15 Fertilizer seed broadcaster
	16 Maize sheller
	17 Groundnut decorticator
	18 Manure or seed screen
	19 Flame gun
	20 Seed grader
	21 Hand driven chaff cutters and their parts, except bolts, nuts and springs
	22 Tasla
	23 Tangli
	B. Bullock Drawn Agricultural Implements
	1 Yoke
	2 Plough
	3 Harrow and its following parts: -
	(i) Harrow frame
	(ii) Harrow spool
	(iii) Harrow axle
	(iv) Harrow scappers
	(v) Harrow draw bar

(vi) Harrow draw bar U		
(vii) Harrow clamp		
(viii) Harrow handle		
(ix) Harrow clutch		
(x) Harrow pathala		
(xi) Harrow disc		
4 Cultivator or Triphali		
5 Seed drill, fertilizer drill, seed-cum-fertilizer drill		
6 Planter		
7 Plank or float		
8 Leveller or scoop		
9 Ridger		
10 Ditcher		
11 Bund Former		
12 Thrasher or palla		
13 Transplanter		
14 Chaff cutters and their parts, except bolts, nuts and springs		
15 Persian wheel and bucket chain or washer chain		
16 Cart and its following parts: -		
(i) Animal driven vehicle rims		
(ii) Animal driven vehicle axle		
(iii) Draw bar		
(iv) Hook		
17 Reaper		
18 Mower		
19 Sugar Cane Crusher		
20 Cane Juice Boiling pan and grating		
21 Roller		
C. Tractor Drawn Agricultural implements		
1 Plough and its following parts :-		
(i) Mould board plough assembly		
(ii) Disc plough covers		
(iii) Disc plough hubs		
(iv) Disc plough land wheels		
(v) Disc plough shoes		
(vi) Disc plough bracket cap		
(vii) Disc plough bracket		
(viii) Disc plough assembly scrapper		
(ix) Disc plough bracket scrapper		
(x) Disc plough bracket-furrow wheel		
(vi) [Dimo]		

	(XI) [KIIIIS]		
	(xii) Disc plough spring cap		
	(xiii) Disc plough assembly-spindle and dust cap		
-	(xiv) Disc plough furrow wheel		
	2 Harrow and its following parts: -		
	(i) Harrow frame		
	(ii) Harrow spool		
-	(iii) Harrow bush		
	(iv) Harrow cast iron nut and check nut		
	(v) Harrow hub		
	(vi) Harrow axle		
	(vii) Harrow nipple bolt		
	(viii) Harrow lock patti		
	(ix) Harrow scrapper		
	(x) Harrow draw bar		
	(xi) Harrow draw bar U		
	(xii) Harrow clamp		
	(xiii) Harrow handle		
	(xiv) Harrow clutch		
	(xv) Harrow patnals		
	(xvi) Harrow disc		
	3 Cultivator or tiller and its following parts: -		
	(i) Tiller tyne assembly		
	(ii) Tiller tyne		
	(iii) Tiller spring		
	(iv) Tiller shovel/phalla		
	(v) Tiller pin		
	(vi) Tiller anchor pin		
	(vii) Tiller toggle assembly		
	(viii) Tiller link pin		
	(ix) Tiller tyne stop		
	(x) Tiller assembly tool bar		
	(xi) Tiller 3-point linkage		
	(xii) Tiller twist patti		
	(xiii) Tiller angle bracket		
	(xiv) Tiller frame front and rear		
	4 Seed drill, fertilizer drill or seed-cum-fertilizer drill and its following		
	parts :-		
	(i) Seed drill tyne		
	(ii) Seed drill shovel/phalla		
	(iii) Seed drill grari		

	(iv) Seed drill feeder (Pistol)	
	(v) Seed drill spout	
	(vi) Seed drill hopper assembly	
	(vii) Seed drill ground wheel	
	5 Fertilizer broadcaster	
	6 Planter	
	7 Plank or float	
	8 Leveller or scoop and its following parts :-	
	(i) Leveller frame assembly	
	(ii) Leveller blade	
	(iii) Leveller main frame	
	9 Bund former	
	10 Ridger and its following parts-	
	(i) Ridger tyne	
	(ii) Ridger shoes	
	(iii) Ridger/shovels/phalla	
	11 Trailor and its following parts:-	
	(i) Animal driven vehicle rims	
	(ii) Axles	
	(iii) Trailor draw bar	
(iv) Trailor hook 12 Puddler		
	14 Cage wheel	
	15 Sprayer, duster or sprayer-cum-duster	
	16 Roller	
	17 Hoe, rotary hoe or rotavator	
	18 Reaper or mower harvester	
	19 Potato harvester or spinner	
	20 Groundnut digger shaker	
	21 Transplanter	
	D. Power implements	
	1 Thrasher and its following parts: -	
	(i) Thrasher weight wheels	
	(ii) Thrasher Jali	
	(iii) Thrasher sieve set	
	(iv) Thrasher U clamp and beater	
	(v) Thrasher rotor	
	(vi) Thrasher ground wheels	
	2 Chaff cutters and their parts, except bolts, nuts and springs	

	3 Maize sheller	
	4 Groundnut decorticator	
	5 Seed grader	
	6 Winnower	
	7 Seed treater	
	8 Power sprayer or duster	
9 Agricultural pumping sets of all kinds including submersible and sprinkler irrigation system equipments and drip irrigatio and their following components, namely:-		
	(i) Control units	
(ii) Fertilizer applicator/injecting equipments		
	(iii) Dripper/Emitter/Mixee/Sprinkler/ Spinner	
(iv) Filteration units:-Mesh/Screen/Sand/Gravel		
	(v) Distribution tube/Micro tube	
	(vi) Built-in-Drip-in-Linear Low Density Polyethylene pipe	
	(vii) Bi-passtube	
(viii) Accessories like couplers, joints, bend sockets, pressure regulators etc		
	(ix) Valves	
	(x) Prime movers ie electric/diesel pump set of 5 Horse Power and above with fitting	
	10 Poultry feed grinder and mixer	
	11 Transplanter	
2	Aids and implements used by handicapped persons	
3	[All goods sold to the serving military personnel, ex-servicemen ,parents of deceased unmarried service officers and widow of servicemen by the Canteen Store Department direct or through the authorised canteen contractors or through unit run canteens]	
[3A	[***]]	
[3B	All goods sold to the serving Central Police Force Personnel and Ex- Central Police Force Personnel by the Central Police Force Canteens]	
[4	Animal feed, that is to say, aquatic feed, poultry feed and cattle feed (but not including damaged wheat) including supplements, concentrates and additives to these feeds, husk of pulses and de- oiled cake (including de-oiled rice bran).]	
5	Baan	
6	Bangles made of any material except precious metals/stones; steel kara	
7	Beehive, honey supers, hive tool, smoker, veil and helmet, feeder	
8	Betel leaves	
9	Books, journals, periodicals, maps, charts and globes	
10	Bread except pizza bread	
	Charkha, Amber Charkha, Handloom, Handloom fabrics and Gandhi	
11		

	Topi		
12	Chemical fertilizer and gypsum		
13	Coarse grains that is to say Jowar, Bajra, Maize and flours thereof		
[13A	Coarse Maize Bran Chhilka]		
14	Coloured pencils, crayons used for drawing and ordinary graphite pencils popularly known as lead pencils		
15	Common salt		
16	Condoms and contraceptives		
17	Curd, Lassi and butter milk		
18	Earthen pots but not including crockery		
19	Electrical energy		
20	Exercise and Drawing book		
[21	Fire wood, wood-charcoal, biomass rolls and Dry Municipal solid waste fuel manufactured out of solid waste procured from local bodies]		
22	Fishnet and fishnet fabrics		
23	Foot-rules of the type usually used in schools		
24	Fresh fruits and fresh vegetables including garlic and ginger but not including red chillies		
25	Fresh milk, pasteurized milk and separated milk		
26	Fresh plants, saplings and fresh flowers		
27	Grass, hay and straw		
[28	Guar, guar flour, guar giri, Guar churi, korma and wheat bran]		
[28A	Gur, Shakkar and Jaggery]		
29	[(i) Hand carts; (ii) animal drawn vehicles; (iii) tyres and tubes including flaps of animal drawn vehicles]		
[29A	Hawan Samgri when sold in sealed packets or containers]		
[29B Hand woven, hand made khadi Blankets and khes, poly khad fabrics, Khadi garments and cotton durrees manufactured and so Khadi Institutions certified by Khadi and Village Industries Commission or Board constituted under Punjab Khadi and Village Industries Board Act, 1955 (40 of 1956).]			
30	Human Blood and blood plasma		
[30A	Human Blood including blood components like, platelets, red blood corpuscles (RBC), plasma, anti hemophilic factors, albumin and gamma globulin]		
[30B	Incense sticks commonly known as agarbati, dhoopkathi or dhoop bati]		
[***]			
[31A Indian food preparations ordinarily prepared by Tandoorwalas, Lohwalas and Dhabawalas, when sold by persons running Tandoo Lohs and Dhabas exclusively, subject to the conditions, as may be prescribed]			

	 Excise Duty has been paid) except entries contained in serial number 4A of Schedule C and serial number. 5 of Schedule A of the Haryana Value Added Tax Act, 2003, w.e.f. 1st April, 2009 to 31st March, 2010. (ii) Indian Made Foreign Liquor and Country Liquor (on which State Excise Duty has been paid) except entries contained in serial number 5 and 10 of the Haryana Value Added Tax Act, 2003 w.e.f. 1st April, 2010.] 	
32	Indigenous handmade musical instruments	
33	Judicial and Non-Judicial Stamps, Entertainment Duty Stamps, Passenger and Goods Tax Stamp, Standard Watermarked Petition Paper, Philatelic Stamp, Postal Stationery and Refund Adjustment Order	
34	34 Kumkum, Bindi, Alta and Sindur	
[34A	34A Liquid Petroleum Gas, when sold for domestic use;]	
35	Meat, fish, prawn and other aquatic products when not cured or frozen, eggs and Livestock including live poultry birds	

36	Muddhas made of sarkanda, phool buhari jharoo		
37	National Flag		
38	Organic manure		
[38A	Papad]		
[38B	Pesticides, weedicides, insecticides used for plants only]		
[38 C Pre	 fabricated housing units for plant and machinery sold to the Naandi Foundation, Hyderabad by suppliers in the State, in the project area, for providing safe drinking water, based on Reverse Osmosis, in hundred villages having water quality problems in the districts of Jhajjar, Mohindergarh, Kaithal and Mewat.] 		
39	Rakhi		
40	Reori, gajjak, makhana, marunda, murmura and phulian		
41	Sacred thread, commonly known as yagyopavit		
[41-A	Sanitary napkins and baby diapers]		
42 [Truthfully labeled seeds or seeds certified by the certification a 42 under the Seeds Act, 1966 (54 of 1966) when sold in sealed bag containers]			
43	Semen including frozen semen		
[44	Shoes and chappals with maximum retail price not exceeding Rs. 300/-per pair]		
45	Silk worm laying, cocoon and raw silk		
46	Slate, slate pencils and chalks		
47	Sugar, Khandsari and Boora manufactured or made in India		
48	Sugarcane		
49	Takhti (used by students in schools)		
50	Tender green coconut		
[50-A	Tovs excluding battery operated, electric and electronic tovs		

L~~ / .			
51	All varieties of cotton, woollen or silken textiles including rayon, artificial silk or nylon but not including such carpets, druggets, woollen durrees, cotton floor durrees, rugs and all varieties of dryer felts on which additional excise duty in lieu of sales tax is not levied		
52	All varieties of textiles covered by item 51 on which knitting and embroidery work has been done provided additional Excise Duty in lieu of sales tax is levied on them		
53	Such varieties of canvas cloth tarpaulines and similar other products manufactured with cloth as base as are manufactured in textile mills, powerloom factories and processing factories (but not including transmission belts) provided additional Excise Duty in lieu of sales tax is levied on them		
54	Leather cloth and inferior or imitation leather cloth ordinarily used in book binding: rubber used tissue or synthetic water tissue or synthetic water-proof fabrics whether single textured or double textured and book-binding cotton fabrics provided additional Excise Duty in lieu of sales tax is levied on them		
55	Tobacco whether crude, uncrude or manufactured and all its product including Biri, cigarettes, cigars		
56	Under wear (kachha) sewn out of cotton cloth other than hosiery cloth		
57	Water other than aerated, mineral, distilled, medicinal, ionic, battery, de-mineralized water and water sold in sealed container		
58	(i) Writing ink and (ii) ball pen, refills or pen up to a maximum retail price of Rs 25 each		
59	[Mithaii and Namkeen prepared with traditional tools of Halwaii trade but not by mechanical operations like in factories]		
60	 (1) Tents, (2) Blankets (3) Bandages, Plaster, Cotton, Antiseptics and Medicines, (4) Non-perishable food items (5) Woollen clothing items (6) Matchboxes and Candles (7) Hygiene materials like sanitary napkins, combs shampoos, etc. (8) Bed sheets when sold to Confederation of Indian Industries for the help of earthquake victims of Jammu and Kashmir subject to production of receipt acknowledging the delivery of such goods issued by the Government of Jammu and Kashmir for a period of one year from the date of quake i.e. upto8.10.2006. 		
[61	Crudely tanned leather (called "half tanned leather") usually tanned by villagers in villages (other than that tanned in a factory)]		

Substituted for the Schedule B vide Notification No. S.O. 46/H.A.6/2003/S.59/2005 w.e.f. Ist July, 2005.
 Substituted vide Notification No. S.O.104/H.A.6/2003/S 59/2005 dated

^{2.} Substituted vide Notification No. S.O.104/H.A.6/2003/S 59/2005 dated 29.12.2005 for the following entry: -

[&]quot;Aquaticfeed, poultry feed and cattle feed but not including vitamins,

minerals, medicines and supplements when sold as such".

3. Substituted vide Notification No. S.O.104/H.A.6/2003/S59/2005 dated 29.12.2005 for the following entry: -

"Handcarts and animal drawn vehicles".

4. Substituted vide Notification No.S.O.104/H.A.6/2003/S 59/2005 dated 29.12.2005 for the following entry: -

"Seedscertified by the certification agency under the Seeds Act, 1966 (54 of 1966)when sold in sealed bags or containers".

5. Inserted vide Notification No. S.O.104/H.A.6/2003/S 59/2005 dated 29.12.2005 w.e.f. 01.05.2005

6. Substituted vide Notification No. Web- 9 /H. A.6/2003/S. 59/2006 dated 19.05.2006 for the following words "Disc plough assembly axle".

7. Substituted vide Notification No. Web- 9 /H.A. 6/2003/S. 59/2006 dated 19.05.2006 for the following words "All goods sold to the serving military personnel and ex-servicemen by the Canteen Stores Department direct or through the authorised canteen contractors or through unit run canteens".

8. Inserted vide Notification No. Web- 9 /H. A. 6/2003/S. 59/2006 dated 19.05.2006.

9. Inserted vide Notification No. Web 12/H.A.6/2003/S.59/2006 dated 22.09.2006.

10. Inserted vide Notification No. Leg. 27/2006 w.e.f. 01.07.2005.

11. Inserted vide Notification No. SO112/H.A.6/2003/S.59/2006 dated 30.11.2006.

12. Inserted vide Notification No. 74 /H.A.6/2003/S.59/2007 dated 21.09.2007.

13. Substituted vide Notification No. 74 /H.A.6/2003/S.59/2007 dated 21.09.2007 for:

"28. Guar churi and korma, wheat bran "

14. Substitutted vide Notification No. 74 /H.A.6/2003/S.59/2007 dated 21.09.2007 for:

"44. Shoes and chappals with maximum retail price not exceeding Rs 200 per pair " 15. Substituted by the Notification No. : 41/H.A.6/2003/S. 59/2008 dated 13.05.2008 for the following w.e.f 1st January, 2006:-

"2 4. Animal feed, that is to say, aquatic feed, poultry feed and cattle feed including supplements, concentrates and additives to these feeds, husk of pulses and de-oiled cakes (including de-oiled rice bran)."

16. Inserted by the Notification No. : 57/H.A. 6/2003/S.59/2008 dated 09.07.2008.

17. Inserted by the Notification No. 112/H.A. 6/2003/S. 59/2008 dated 18.11.2008.

18. Substituted by the Notification No. 16 /H.A. 6/2003/S. 59/2009 dated 06.02.2009 for the following : -

"21 Firewood and wood charcoal "

19. Inserted by the Notification No. 16 /H.A. 6/2003/S. 59/2009 dated 06.02.2009.

20. Omitted by the Notification No. 40/H.A. 6/2003/S.59/2009 dated 31.03.2009 for the following : -

"31 (i) Indian made Foreign Liquor (on which State Excise Duty has been paid) except when sold by a L4/L5 or L12-C licensee -under the Haryana Liquor License Rules, 1975

(ii) Country Liquor on which state excise duty has been paid."

Inserted by the Notification No. 96 /H.A. 6/2003/S. 59/2008 Dated 08.10.2008.
 Omitted vide Notification No. S.O. 59/H.A.6/2003/S.59/2010 dated 07.04.2010

w.e.f. 30.11.2006. Prior text was :

"11[3A All goods (except goods mentioned in Schedule D) sold to Delhi Metro Rail Corporation Limited (DMRCL) for completion of GurgaonMetro Corridor (Gurgaon Section) subject to furnishing of a certificate from an authorized officer of DMRCL to the effect that the goods have been used for completion of Gurgaon section of Gurgaon Metro Corridor]"

2 3 . Inserted vide Notification No. S.O. 59/H.A.6/2003/S.59/2010 dated 07.04.2010.

24. Substituted vide Notification No. S.O.14/H.A.6/2003/S. 59/2011 dated 02.02.2011 for the following :-

"18[21

Firewood, wood charcoal and Biomass Rolls (Briquettes)]" 25. Inserted vide Notification No. S.O.14/H.A. 6/2003/S. 59/2011 dated 02.02.2011. 26. Substituted vide Notification No. S.O.14/H.A. 6/2003/S. 59/2011 dated 02.02.2011 for the following : -"23[3B All goods sold to the serving Central Police Force Personnel by the Central Police Canteens]" 27. Inserted vide Notification No. S.O.48/h.a.6/2003/S.59/2011 dated 02.06.2011. SCHEDULE 3 SCHEDULE C [See sub-clause (iii) of clause (a) of sub-section (1) of section 7] Serial No. Description of goods 12 1 Aluminum Conductor Steel Reinforced Cables 2 All equipments for communication such as, Private Branch Exchange (P.B.X.) and Electronic Private Automatic Branch Exchange (E.P.A.B.X.) 3 All intangible goods e.g. copyright, patent, rep license, duty entitlement pass book 4 All types of yarn including sewing thread and waste of all types of yarn 35[***] 5 All metal utensils including pressure cookers/pans except utensils made of precious metals 6 Areca nut powder and betel nut 7 Bamboo 24[7-A Barley Sprout.] 8 Basic chromium sulphate, sodium bichromate 9 Bearings except auto parts 10 Beedi leaves 11 Beltings 12 Bicycles, tricycles, cycle rickshaws and parts thereof 13 Biomass briquettes 14 Bitumen 15 Blankets manufactured by composite units 16 Bone meal, crushed bones, bones, bone sinews and burnt bones 8 [16A Buttons 16B Bricks made principally of fly-ash (with fly-ash content of more than 50%] 12 [16C Candle] 17 Castings 18 Castor oil 19 Clay including fireclay 20 Coffee beans and seeds, cocoa pod, green tea leaves and chicory 21 Coir and coir products excluding coir mattresses 25[21A Compact fluorescent lamps, tubes and bulbs and chokes of T-5, 28W energy efficient, electronic tube lights with electronic ballast] 27[21B

Components, accessories and spare parts of fire arms, weapons and ammunitions,

weapon system etc. sold to Ordnance Depots and other Defence Establishments of Ministry of Defence.]

36[21C

Compressed Natural Gas (CNG) sold for use intransport sector, Piped Natural Gas (PNG) supplied to domestic sector, and that sold for use in manufacture, against production of form VAT D-1.]

22 Cotton waste, woollen waste

23 Crucibles

24 (1) Cutting Tools viz Drills, Taps, Cutters, End Mills, Reamers, Dies, Tool Bits etc. (used in industries for Tapping, Threading, Drilling, Boring, Milling, Turning etc.)

(2) Carbide Tip, Inserts of Cermets

(3) Engineering Files, Rasps, Pliers

(4) Spanners

(5) Vices, Clamps, Oil Cane

(6) Die Handle, Hammer Tips

(7) Hacksaw Blade, Bendsaw Blade and all types of Hand and Power Saws

(8) Bonded Abrasives viz Grinding Wheels and the like Bonded Abrasives, Parting wheels, finishing sticks, mounting wheels etc. (for Grinding, Sharpening, Polishing and Cutting)

(9) Coated Abrasives viz Grinding Discs, Coated Emery Cloth, Waterproof Emery Paper, Emery Belts and Rolls, Emery wheels (made from Natural or Artificial Abrasive Powder or grain)

(10) Gasket, Steam Jointing Sheets, Industrial Asbestos products likeAsbestos cloth, Asbestos Rope

(11) Electro mechanical Power Tools and its Spares

(12) Poly Tetra Fluro Ethane Teflon Taps, Sheets, Rods

(13) Conveyor Belts, V Belts, Transmission Belts

(14) Epoxy Resins

(15) Epoxy Hardeners

(16) Cotter Pins, Threaded studs made of Iron and Steel

(17) Plastic Box strappings

(18) Anti Rust spray, mould release spray, cutting oil, High Temperature Grease

(19) Gauges for measuring and checking instruments

(20) Micrometers and Calipers

(21) Pneumatic Parts, fittings and accessories for machinery

(22) Valves, Cocks, Solenoid Valves and Coils etc.

(23) Magnetic Block, Chucks, Couplings

(24) Air and Gas Pipes, Tubes, Hoses (for Conveying Air, Gas and Liquid)

(25) Oil Seals, O Rings, Rubber Gasket

(26) Pulley Tackle and Industrial Hoists

(27) Industrial Safety item viz Hand Gloves, Aprons, Leg Guard, Nose Mask, Face Shield, Rubber Fingers, Safety Industrial Helmet, Safety Goggles

12 [24A

Desi Ghee]

25 2[Bulk drugs, drugs, medicines, vaccines, medicated ointments produced under drug licence, light liquid paraffin of IP grade, syringes, dressings, glucose-D, oral re-hydration salt, medical equipments / devices and implants]

26 Dryer felt

27 Dyes, acid dyes, basic dyes

23[27A

Earthmoving equipments viz. Excavators, Tracked Excavators and Backhoe loaders

etc. sold to State/Union Territory and Central Government Departments, Public Sector Undertakings and Municipal Bodies.]

28 3[Edible oil and oil cake] 29 Electrodes

30 Embroidery or zari articles, that is to say,- imi, zari, kasab, saima, dabka, chumki, gota sitara, naqsi, kora, glass bead, badla

31 Fibres of all types and fibre waste

32 Goods on which rate of tax otherwise applicable is more than 4% when sold to Canteen Stores Department for further sale to the serving military personnel and ex-servicemen by the Canteen Stores Department direct or through the authorised canteen contractors or through unit run canteens

37[32A.

Goods on which rate of tax otherwise applicable is more than 5%, when sold to Central Police Canteens for further sale to the serving Central Police Force Personnel and their ex-servicemen by such canteens.]

33 9[***] 32[34

A Hardware of iron and steel such as aldrops, latches, handles, hinges, doorsprings and door-stoppers whether polished, enameled or plated.]

33[34A

Hardware of iron and steel such as al drops, latches, handles, hinges, door-springs and door-stoppers whether polished, enameled or plated.]

35 Herb, bark, dry plant, dry root, commonly known as jari booti and dry flower 36 Hose pipes

37 Hosiery goods

38 Hurricane lanterns and kerosene lamp

39 Husk and bran of cereals except wheat bran

8[39A

Honey]

40 Ice

41 Imitation jewellery

42 19[***] 43 Industrial cables and telecommunication cables (High voltage cables, Cross Linked Poly ethylene Cables, jelly filled cables, optical fibre cables) 13[43A

Industrial tools that is to say,-

(a) Power tools such as electric drills, tapping machines, hammers, sanders, planners, screw drivers, blowers, routers, winches, grinders, super abrasives floor, stone for sharpening carpenters instruments, tile polishing blocks and rubbing bricks;

(b) measuring tools such as micrometers, vernier calipers, feeler gauges, height gauges, slip gauges, snap gauges, pressure gauges dial thermometers, water meter and measuring steel tapes;

(c) hydraulic tools such as jacks, pipe benders, torque wrenches, breakers, cylinders and control valves;

(d) pneumatic tools such as impact wrenches, rammers, grinders, drills torque wrenches, tilters regulators and lubricant applicators;

(e) hand tools such as spanners, pliers, screw drivers, hammers torque tools, cold chisels, drill bits and burrs, tool bits hack saws, hack saw blades and frames band saw rolls, dice die nuts, tools for carpentry, tools for masons and steel files] 16[43B

Inverters, but not including the batteries sold with the inverters or otherwise] 44 Telephones, cell phones, tele-printer, wireless equipment and parts thereof, Digital Video Disc and Compact Disc, Information Technology products namely.-HSN Code Description of Items 84.69 Word Processing Machines and Electronic Typewriters

84.70 Electronic Calculators

84.71 Computer Systems and Peripherals, Electronic Diaries

84.73 Parts and Accessories of HSN 8469, 8470 and 8471 for items listed above

85.01 DC Micromotors/Stepper motors of an output not exceeding 375 Watts

85.03 Parts of HSN 8501 for items listed above

85.04 Uninterrupted Power Supplies (UPS) and their parts

85.05 Permanent magnets and articles intended to become permanent magnets (Ferrites)

85.17 Electrical Apparatus for line telephony or line telegraphy, including line telephone sets with cordless handsets and telecommunication apparatus for carries-current line systems or for digital line systems; videophones

85.18 Microphones, Multimedia Speakers, Headphones, Earphones and Combined Microphone/Speaker Sets and their parts

85.20 Telephone answering machines

85.22 Parts of Telephone answering machines

85.23 Prepared unrecorded media for sound recording or similar recording of other phenomena

85.24 IT software on any media

85.25 Transmission apparatus (other than apparatus for radio broadcasting or TV broadcasting, transmission apparatus incorporating reception apparatus, digital still image video cameras)

85.27 Radio communication receivers, Radio pagers

85.29 (i) Aerials, antennas and their parts(ii) Parts of items at 8525 and 8527 listed above

85.31 LCD Panels, LED Panels and part thereof

85.32 Electrical capacitors, fixed, variable or adjustable (Pre-set) and parts thereof 85.33 Electrical resistors (including rheostats and potentiometers), other than heating resistors

85.34 Printed circuits

85.36 Switches, Connectors and Relays for upto 5 Amps at voltage not exceeding 250 Volts, Electronic fuses

85.40 Data/Graphic Display tubes, other than TV Picture tubes and parts thereof

85.41 Diodes, transistors and similar semi-conductor devices; Photosensitive semi conductor devices, including photovoltaic cells whether or not assembled in modules or made up into panels; Light emitting diodes; Mounted piezo electric crystals

85.42 Electronic Integrated Circuits and Micro-assemblies

85.43 Signal generators and parts thereof

85.44 Optical fibre cables

90.01 Optical fibre and optical fibre bundles and cables

90.13 Liquid Crystal Devices, Flat Panel display devices and parts thereof

90.30 Cathode ray oscilloscopes, Spectrum Analysers, Cross-talk meters, Gain measuring instruments, Distortion factor meters, Psophometers, Network and Logic analyser and Signal analyser

45 Jute bags, laminated jute bags and High Density Poly Ethylene bags

46 Kerosene oil sold through Public Distribution System

47 Kikar bark and kuth

48 Knitting wool

8 [48A

Katha]

49 Lac and shellac

50 Leaf plates and cups

51 Lignite

52 Lime, Lime stone, clinker and dolomite

53 Linear alkyl benzene

29[53A

Lith film]

54 Maize starch, maize gluten, maize germ and maize oil

14 [55

Moulded plastic foot wears whether of single mould or more than one mould and Hawaii chappals and straps thereof except those covered by schedule B] 34[55A

34[33A Mutilatod ra

Mutilated rags]

56 Non-ferrous scrap, ferrous and non-ferrous metals and alloys and extrusions and rolled products thereof

Explanation- This entry includes ingots, bars, slabs, sheets, circles, strips, rods, wires (not including electric wires and super enameled copper wire), tubes, angles and scrap

57 Paper, paper board and newsprint

58 10 [Paper and plastic cups, paper pulp moulded trays] 59 Parched, roasted or puffed grain, parched gram and roasted groundnut

60 Pipes of all varieties including Galvanized Iron pipes, Cast Iron pipes, ductile pipes, Poly Vinyl Chloride pipes and conduit pipes

61 Pizza bread

62 Plant and machinery

63 Plant growth promoters, plant nutrients including bio-fertilizer

64 Plastic granules, plastic powder and resins, master batches

65 Polymers of ethylene in primary form

66 Polyurethane foam

67 20[***] 68 11 [Pre-owned motor vehicle when sold by a dealer dealing in purchase and sale of motor vehicle subject to entry 2 in Schedule G]

69 Printed materials including diary and calendar

70 Printing ink excluding toner and cartridges

71 Pulp of bamboo, wood and paper

8 [71A

Pump sets below 5 Horsepower]

15 [71B

Processed meat, poultry and fish]

18[72

Rail Coaches, engines, wagons, spares and parts thereof

73 Raw wool and its waste, animal hair

74 Readymade garments

75 Renewable energy devices, components and spare parts thereof

76 Residues of starch manufacture and similar residues, beet-pulp, bagasse and other waste of sugar manufacture, brewing or distilling dregs and waste whether or not in the form of pellets

77 Rough flooring stone slabs

78 Safety matches

79 Sewing machines and parts thereof

80 Ship and other water vessels

81 Skimmed milk powder, ultra high temperature milk, cottage cheese

82 Solvent oils, other than organic solvent oil

83 Spices of all varieties and forms including cumin seed, aniseed, celery seed,

turmeric, tamarind and red chillies

84 Sports goods excluding apparels and footwear

85 Stainless steel sheets

86 Starch

87 Sugar, khandsari and boora not manufactured or made in India

88 Tea leaves

89 4[Agricultural tractors, harvesters and attachments and parts thereof including tyres, tubes and flaps of agricultural tractors]

90 Transformers

91 Transmission towers

92 Tyres and tubes for bicycles, tri-cycles, cycle rickshaws and wheel chairs 26[92A

Battery operated and electric toys excluding electronic toys]

93 Umbrella except garden umbrella

94 Vanaspati (Hydrogeneted Vegetable Oil)

95 Vegetable oil including gingili oil and bran oil

5[96

*****]

97 Waste paper

22[98

Wheat atta including maida and sooji, rice flour, gram flour, besan, barely ghat, barely flour and sattu, dalia of wheat or barely, damaged wheat, rajmah, lobia, rongi, sago (sabudana), soyabean meal, and soyabean flour.]

30[98A

Wooden Crates, Wood and timber but not including Plywood, Plyboard, Medium Density Fibre Board, Particle Board, Hardboard, Veneer, or Coated boards such as Sunmica, Formica and Laminated boards]

99 Writing instruments except those covered by Schedule B

100 Zippers

7 [100A

Henna]

7 [100B

Mithaii and Namkeen except those covered by entry 59 of Schedule B and Khoya] 7 [100C

Nuts, bolts, screws and fasteners]

7 [100D

Processed or preserved fruits and vegetables including jam, jelly, pickle, squash, juice, drink, paste and powder, made of fruits / vegetables, whether sold in a sealed container or otherwise, and wet dates]

7 [100E

Spectacles, parts and components thereof, contact lens and lens cleaner]

101(1) High Tension (HT) Switchgear including MOCB (Miniature Oil Circuit Breakers), VCB (Vacuum Circuit Breakers), SF 6, GO (Gang Operators) switch (2) High Tension (HT) Insulators

(3) Low Tension (LT) Switchgear including ACB (Air Circuit Breakers)

(4) Switchgear conductors

(5) Relays Motor Starters for 3 phase motors above 25 Horse Power

(6) Selector Switches including lead break switch

(7) Control panel including MCC (Motor Control Centre)panels

(8) Bus ducts

(9) PDB (Power Distribution Board), SDB (Sub-DistributionBoard), MDB (Main Distribution Board)

(10) Metering panel

(11) Power (Low Tension) Capacitors above 5 KVAR (Kilo Volt Ampere Reactive)

(12) Power factor correction relays

(13) Voltmeter, Ampere Meter, Kilo Watt (KW) Meter, Kilo Watt Hour (KWH) Meter and Frequency Meter

(14) All types of motor above 25 Horse Power

(15) Transformers including current transformer but not including voltage stabilizers of capacity above 5 Kilo Volt Ampere (KVA)

(16) DMC (Dough Moulding Compound),SMC (Sheet Moulding Compound) insulators

(17) Cable jointing kit

(18) MCCB (Moulded Case Circuit Breaker) including MCB (Miniature Circuit Breaker) and distribution Board of capacity of 100 Amperes or above

102 Industrial inputs and packing materials that is to say -

Serial No. Description of Goods Tariff item under which goods specified in column 2 are covered

(1) Animal (including fish) fats and oils, crude, refined or purified

(2) Glycerol, Crude, Glycerol Waters and Glycerol lyes 1520:00:00

(3) Vegetable waxes (other than triglycerides), beeswax, other insect waxes and spermaceti, whether or not refined or coloured; degras; residues resulting from the treatment of fatty substances or animal or vegetable waxes 1521:00:00 1522:00:00

(4) Animal or vegetable fats boiled, oxidised, dehydrated, sulphurised, blown, polymerised by heat in vacuum or in inert gas or otherwise chemically modified; inedible mixtures or preparations of fats and oils of chapter 15 1518:00:00

(5) Liquid glucose (non medicinal) 1702:30:10

(6) Denatured ethyl alcohol of any strength 2207:20:00

(7) Manganese ores and concentrates, including ferruginous manganese ores and concentrate with a manganese content of 20% or more, calculated on the dry weight 2602:00:00

(8) Copper ores and concentrates 2603:00:00

(9) Nickel ores and concentrates 2604:00:00

(10) Cobalt ores and concentrates 2605:00:00

(11) Aluminium ores and concentrates 2606:00:00

(12) Lead ores and concentrates 2607:00:00

(13) Zinc ores and concentrates 2608:00:00

(14) Tin ores and concentrates 2609:00:00

(15) Chromium ores and concentrates 2610:00:00

(16) Tungsten ores and concentrates 2611:00:00

(17) Uranium or Thorium ores and concentrates 2612:00:00

(18) Molybdenum ores and concentrates 2613:00:00

(19) Titanium ores and concentrates 2614:00:00

(20) Niobium, Tantalum, Vanadium or Zirconium ores and concentrates 2615:00:00

(21) Precious metal ores and concentrates 2616:00:00

(22) Other ores and concentrates 2617:00:00

(23) Granulated slag (slag sand) from the manufacture of iron or steel 2618:00:00

(24) Benzole 2707:10:00

(25) Toluole 2707:20:00

(26) Xylole 2707:30:00

(27) Naphthalene 2707:40:00

(28) Phenols 2707:60:00

(29) Creosote oils 2707:91:00

(30) Normal Paraffin and Paraffin wax 2712:20:00

(31) Butadiene 2711:14:00

(32) Fluorine, Chlorine, Bromine and Iodine 2801:00:00

(33) Sulphur, sublimed or precipitated; colloidal sulphur 2802:00:00

(34) Carbon (carbon blacks and other forms of carbon not elsewhere specified or included) 2803:00:00

(35) Hydrogen, rare gases and other non-metals 2804:00:00

(36) Alkali or alkaline-earth metals; rare-earth metals, scandium and ytrium, whether or not intermixed or inter alloyed; mercury 2805:00:00

(37) Hydrogen chloride (hydrochloric acid); chlorosulphuric acid 2806:10:00 2806:20:00

(38) Sulphuric acid and anhydrides thereof; petroleum 2807:00:10

(39) Nitric acid; sulphonitric acids 2808:00:00

(40) Diphosphorus pentaoxide; phosphoric acid and polyphosphoric acids 2809:00:00

(41) Oxides of boron; boric acids 2810:00:00

(42) Halides and halide oxides of non-metals 2812:00:00

(43) Sulphides of non-metals; commercial phosphorus trisulphide 2813:00:00

(44) Ammonia, anhydrous or in aqueous solution 2814:00:00

(45) Sodium hydroxide (caustic soda); potassium hydroxides (caustic potash); peroxides of sodium or potassium 2815:00:00

(46) Hydroxide and peroxide of magnesium; oxides, hydroxides and peroxides of strontium or barium 2816:00:00

(47) Aluminium hydroxides 2818:30:00

(48) Chromium oxides and hydroxides 2819:00:00

(49) Manganese oxides 2820:00:00

(50) Iron oxides and hydroxides 2821:10:00

(51) Cobalt oxides and hydroxides; commercial cobalt oxides 2822:00:00

(52) Titanium oxide 2823:00:00

(53) Hydrazine and hydroxylamine and their inorganic salts; other inorganic bases; other metal oxides, hydroxides and peroxides 2825:00:00

(54) Fluorides; fluorosilicates, fluoroaluminates and other complex fluorine salts 2826:00:00

(55) Chlorides, chloride oxides and chloride hydroxides; bromides and bromide oxides; iodides and iodide oxides 2827:00:00

(56) Chlorates and Perchlorates; Bromates and Perbromates; Iodates and periodates 2829:00:00

(57) Sulphides ; Polysulphides 2830:00:00

(58) Dithionites and sulphoxylates 2831:00:00

(59) Sulphites; thiosulphates 2832:00:00

(60) Copper sulphate 2833:25:00

(61) Nitrites, nitrates 2834:00:00

(62) Phosphinates (hypophosphites), phosphonates (phosphites); phosphates and polyphosphates 2835:00:00

(63) Carbonates; peroxocarbonates (percarbonates); commercial ammonium carbonates containing ammonium carbamate 2836:00:00

(64) Cyanides, cyanide oxides and complex cyanides 2837:00:00

(65) Fulminates, cyanates and thiocynates 2838:00:00

(66) Borates; Peroxoborates (perborates) 2840:00:00

(67) Sodium dichromate 2841:30:00

(68) Potasium dichromate 2841:50:90

(69) Radioactive chemical elements and radioactive isotopes (including the fissile

chemical elements and isotopes) and their compounds; mixtures and residues containing these products 2844:00:00

(70) Isotopes other than those of heading No2844: compounds, inorganic or organic of such isotopes, whether or not chemically defined 2845:00:00

(71) Compounds, inorganic or organic, of rare earth metals of yttrium or scandium or of mixtures of these metals 2846:00:00

(72) Phosphides, whether or not chemically defined, excluding ferrophosphorus 2848:00:00

(73) Calcium Carbide 2849:10:00

31[(74)

Acyclic Hydrocarbons 2901]

(75) Cyclic Hydrocarbons 2902:00:00

(76) Halogenated derivatives of Hydrocarbons 2903:00:00

(77) Sulphonated, nitrated or nitrosated derivatives of hydrocarbons, whether or not halogenated 2904:00:00

(78) Methanol 2905:11:00

(79) Di-ethylene Glycol, Mono Ethylene Glycol, Tri-Ethylene Glycol, Ethylene Glycol, Heavy Ethylene Glycol 2905:31:00

(80) Cyclic alcohols and their halogenated, sulphonated, nitrated or nitrosated derivatives 2906:00:00

(81) Halogenated, sulphonated, nitrated or nitrosated derivatives of phenols or phenol-alcohols 2908:00:00

(82) Ethers, ether-alcohols peroxides, ether peroxides, ketone peroxides (whether or not chemically defined) and their halogenated, sulphonated, nitrated or nitrosated, derivatives 2909:00:00

(83) Epoxides, Epoxyalcohols, epoxyphenols and epoxythers, with a threemembered ring and their halogenated, sulphonated, nitrated or nitrosated derivatives 2910:00:00

(84) Ethylene Oxide 2910:10:00

(85) Acetals and hemiacetals, whether or not with other oxygen function and their halogenated, sulphonated, nitrated or nitrosated derivatives 2911:00:00

(86) Aldehydes, whether or not with other oxygen function; cyclic polymers of aldehydes; paraformaldehyde 2912:00:00

(87) Halogenated, sulphonated, nitrated or nitrosated derivatives of products of heading No 2912 2913:00:00

(88) Saturated acyclic monocarboxylic acids and their anhydrides, halides, peroxides and peroxyacids; their halogenated, sulphonated, nitrated or nitrosated derivatives 2915:00:00

(89) Unsaturated acyclic monocarboxylic acids, cyclic monocarboxylic acids, their anhydrides, halides, peroxides and peroxyacids; their halogenated, sulphonated, nitrated or nitrosated derivatives 2916:00:00

(90) Polycarboxylic acids, their anhydrides, halides, peroxides and peroxyacids; their halogenated sulphonated, nitrated or nitrosated derivatives 2917:00:00

(91) Carboxylic acids with additional oxygen function and their anhydrides, halides, peroxides and peroxyacids; their halogenated, sulphonated, nitrated or nitrosated derivatives 2918:00:00

(92) Phosphoric esters and their salts, including lactophosphates; their halogenated, sulphonated, nitrated or nitrosated derivatives 2919:00:00

(93) Esters of other Inorganicacids (excluding esters of hydrogen halides) and their salts, their halogenated, sulphonated, nitrated or nitrosated derivatives 2920:00:00

(94) Amine- function compounds 2921:00:00

(95) Oxygen - function amino-compounds 2922:00:00

(96) Quaternary ammonium salts and hydroxides; lecithins and other phosphoaminolipids 2923:00:00

(97) Carboxyamide-function compounds; amide-function compounds of carbonic acid 2924:00:00

(98) Carboxyamide-function compounds (including saccharin and its salts) and imine function compounds 2925:00:00

(99) Nitrile-function compounds 2926:00:00

(100) Diazo, Azo-or-azoxy-compounds 2927:00:00

(101) Organic derivatives of hydrazine or of hydroxylamine 2928:00:00

(102) Organo -sulphur compounds 2930:00:00

(103) Ethylene Diamine Tetra Acetic Acid, Nitrillo Triacetric Acid and their Derivatives

(104) Heterocyclic compounds with oxygen heteroatom(s) only 2932:00:00

(105) Heterocyclic compounds with nitrogen heteroatom(s) only 2933:00:00

(106) Nucleic acids and their salts; other heterocyclic compounds 2934:00:00

(107) Sulphonamides 2935:00:00

(108) Glycosides, natural or reproduced by synthesis and their salts, ethers, esters and other derivatives 2938:00:00

(109) Vegetable alkaloids, natural or reproduced by synthesis, and their salts, ethers, esters and other derivatives 2939:00:00

(110) Tanning extracts of vegetable origin; tannins and their salts, ethers, esters and other derivatives 3201:00:00

(111) Synthetic organic tanning substances; inorganic tanning substances; tanning preparations, whether or not containing natural tanning substances; enzymatic preparations for pre-tanning 3202:00:00

(112) Colouring matter of vegetable or animal origin (including dyeing extracts but excluding animal black), whether or not chemically defined; preparations as specified in Note 3 to Chapter 32 based on colouring matter of vegetable or animal origin 3203:00:00

(113) Synthetic organic colouring matter, whether or not chemically defined; preparations as specified in Note 3 to Chapter 32 based on synthetic organic colouring matter, synthetic organic products of a kind used as fluorescent brightening agents or as luminophores, whether or not chemically defined 3204:00:00

(114) Colour lakes; preparations as specified in Note 3 to chapter 32 based on colour lakes 3205:00:00

(115) Glass frit and other glass, in the form of powder, granules or flakes 3207:40:00

(116) Prepared driers 3211:00:00

(117) Printing ink whether or not concentrated or solid 3215:00:00

(118) Casein, caseinates and other Casein derivatives, casein glues 3501:00:00

(119) Enzymes; Prepared enzymes not elsewhere specified or included 3507:00:00

(120) Artificial graphite; colloidal or semi colloidal graphite; preparations based on graphite or other carbon in the form of pastes, blocks, pastes or other semi-manufacturers 3801:00:00

(121) Activated carbon, activated natural mineral products, animal black, including spent animal black 3802:00:00

(122) Residual lyes from the manufacture of wood pulp, whether or not concentrated, desugared or chemically treated, including lignin sulphonates, but excluding tall oil of heading No 3803 3804:00:00

(123) Rosin and resin acids, and derivatives thereof, rosin spirit and rosin oils, run

gums 3806:00:00

(124) Wood tar, wood tar oils, wood creosotc, wood naphtha, vegetable pitch, brewers pitch and similar preparations based on rosin, resin acids or on vegetable pitch 3807:00:00

(125) Finishing agents, dye carriers to accelerate the dyeing or fixing of dye-stuffs and other products and preparations (for example, dressings and mordants) of a kind used in textile, paper, leather or like industries, not elsewhere specified or included 3809:00:00

(126) Prepared rubber accelerators, compounded plasticisers for rubber or plastics, not elsewhere specified or included anti-oxidising preparations and other compound stabilisers for rubber or plastics 3812:00:00

(127) Reducers and blanket wash/roller wash used in the printing industry

(128) Reaction initiators, reaction accelerators and catalytic preparations, not elsewhere specified or included 3815:00:00

(129) Mixed alkylbenzenes and mixed alkylnaphthalenes, other than those of heading No 2707 or 2902 3817:00:00

(130) Chemical elements doped for use in electronics, in the form of discs, wafers or similar forms; chemical compounds doped for use in electronics 3818:00:00

(131) Industrial monocarboxylic fatty acids, acid oils from refining, industrial fatty alcohols 3823:00:00

(132) Retarders used in the printing Industry

(133) Linear Low Density Polyethylene (LLDPE) and Low Density Polyethylene (LDPE) 3901:10:00

(134) High Density Polyethylene (HDPE) 3901:20:00

(135) Polymers of propylene or of other olefins, in primary forms 3902:00:00

(136) Polyvinyl Chloride (PVC) 3904:00:00

(137) Acrylic polymers in primary forms 3906:00:00

(138) Polyacetals, other polyethers and epoxide resins, in primary forms, polycarbonates, alkyd resins, polyallylesters and other polyesters, in primary forms 3907:00:00

(139) Polyethylene Terephthalate Chips 3907:60:00

(140) Polyamides in primary forms 3908:00:00

(141) Amino-resins, polyphenylene oxide, phenolic resins and polyurethanes in primary forms 3909:00:00

(142) Silicones in primary forms 3910:00:00

(143) Petroleum resins, coumarone-indene resins, polyterpenes, polysulphides, polysulphones and other products specified in Note 3 to Chapter 39, not elsewhere specified or included in primary forms 3911:00:00

(144) Cellulose and its chemical derivatives, and cellulose others, not elsewhere specified or included in primary forms 3912:00:00

(145) Natural polymers (for example, alginic acid) and modified natural polymers (for example, hardened proteins, chemical derivatives of natural rubber), not elsewhere specified or included, in primary forms 3913:00:00

(146) Ion-exchangers based on polymers of heading Nos 3901 to 3913 in primary forms 3914:00:00

(147) Self-adhesive plates, sheets, film, foil, tape, strip of plastic whether or not in rolls 3919:00:00

(148) Flexible plain films 3920:10:12

(149) Articles for the packing of goods, of plastics; namely boxes, cases, crates, containers, carboys, bottles, jerry cans and their stoppers, lids, caps of plastics (but not including insulated ware) 3923:00:00

(150) Natural Rubber, balata, gutta percha, Guayule, chicle and similar natural

gums, in primary forms or in plates, sheets or strips 4001:00:00

(151) Synthetic rubber and factice derived from oils in primary forms or in plates, sheets or strip; mixtures of any product of heading No 4001 with any product of this heading, in primary forms or in plates, sheets or strip 4002:00:00

(152) Reclaimed rubber in primary forms or in plates, sheets or strip 4003:00:00

(153) Compounded rubber, unvulcanised, in primary forms or in plates, sheets or strip, other than the forms and articles of unvulcanised rubber described in heading No 4006 4005:00:00

(154) Mechanical wood pulp, chemical wood pulp, semi-chemical wood pulp and pulps of other fibrous cellulosic materials

(155) Cartons (including flattened or folded cartons) Boxes (including flattened or folded boxes) cases, bags and other packing containers of paper, paperboard, whether in assembled or unassembled condition 4819:00:00

(156) Paper printed labels and paperboard printed labels 4821:00:00

(157) Paper self adhesive tape and printed wrappers used for packing

(158) Partially Oriented Yarn, Polyester Texturised Yarn and waste thereof 5402:42:00

(159) Polyester Staple Fibre, Polyester Staple Fibre Fill 5503:20:00

(160) Polyester Staple Fibre waste 5505:10:00

(161) Sacks and bags of a kind used for the packing of goods, of jute or of other textile based fibres of heading No 5303 6305:10:00

(162) Carboys, bottles, jars, phials of glass, of a kind used for the packing of goods; stoppers, lids and other closures of glass 7010:90:00

(163) Stoppers, caps and lids (including crown corks, screw caps and pouring stoppers) capsules for bottles, threaded bungs, bung covers, seals and other packing accessories of base metal 3923:00:00

7[(164)

Zinc oxide, zinc peroxide] 28.17

7[(166)

Acyclic alcohols and their halogenated, sulphonated, nitrated or nitrosated derivatives] 29.05

7[(167)

Ketones and quinones, whether or not with other oxygen function, and their halogenated, sulhonated, nitrated or nitrosated derivatives] 29.14

7[(168)

Buffing goods and polishing materials]

7[(169)

Rubber rolls and polishers]

29[(170)

Lead oxides, Red Lead and orange lead 2824

(171) Hypochlorites, Commercial Calcium hypochlorite 2828

(172) Sulphates; Alums; Peroxosulphates 2833

(173) Silicates; Commercial Alkali Metal Silicates 2839

(174) Butan-1-ol (n-butyl alcohol) 2905.13.00

(175) Ammonium dihydrgen orthophosphate and mixtures thereof with diammonium orthophosphate. 3105.40.00

(176) Cleaning and Degreasing preparations 3402

(177) Polishes and composition for metal 3405.90.10

(178) Glues derived from bones 3503.00.30

(179) Additives, Salts, Stippers, Passivations, Intermediates and other chemicals used in various types of Electroplatings such as Nickel, Zinc, Copper, Satin Nickel, Chrome Brass, Silver, Gold, Aluminium, Lead Tin, Tin Cobalt etc. 3824.90.21

(180) Water treatment chemicals, ion exchangers 3824.90.22

(181) Power Capacitors 8532.10.00

(182) Perforated Sheets of width 24 inch and above

(183) Elevator buckets, buckets bolts 8428

(184) Other inorganic acids and other inorganic oxygen compounds of non-metals 2811

(185) Artificial corundum, whether or not chemically defined; aluminium oxide; aluminium hydroxide 2818

(186) Phenol (hydroxybenzene) and its salts 2907.11

(187) Rubber crumbs .]

Note 1 : Entries in this Schedule are subject to general exception of exclusion of declared goods.

Note 2 : Chapter No., Note No. or Tariff item referred to in entry 102 of this Schedule have the same meaning as under the First Schedule of the Central Excise Tariff Act, 1985 (5 of 1986).

Note 3 : In entry 102 of this Schedule only goods of the description contained in column 2 shall form part of the Schedule; reference to Tariff item in column 3 from the Central Excise Tariff Act, 1985 (5 of 1986), shall not include other goods not contained in column 2 though part of the Heading.

7 [Note 4:-Goods of the description contained in this Schedule shall be deemed to have been excluded from Schedule B.]

1. Substituted for Schedule C vide Notification No. S.O. 46/H.A.6/2003/S.59/2005 w.e.f. Ist July 2005

2. Substituted vide Notification No. S.O.104/H.A.6/2003/S59/2005 dated 29.12.2005 for the following entry:-

"Drugs and medicines including bulk drugs, glucose-D and oral re-hydration salt"

3 . Substituted vide Notification No. S.O.104/H.A.6/2003/S 59/2005 dated 29.12.2005 for the following entry:-

"Edible oils, oil cake, de-oiled cake and de-oiled rice bran".

4. Substituted vide Notification No. S.O.104/H.A.6/2003/S 59/2005 dated 29.12.2005 for the following entry:-

"Tractors, harvesters and attachments and parts thereof".

5. Omitted vide Notification No. S.O.104/H.A.6/2003/S 59/2005 dated 29.12.2005.
6. Substituted vide Notification No. S.O.104/H.A.6/2003/S 59/2005 dated 29.12.2005 for the words "guar flour, guar giri".

7. Inserted vide Notification No. S.O.104/H.A.6/2003/S 59/2005 dated 29.12.2005.

8. Inserted vide Notification No. Web -9/ H.A. 6/2003/S.59/2006 dated 19.05.2006.

9. Omitted vide Notification No. Web -9/ H.A.6/2003/S.59/2006 dated 19.05.2006. Prior to omission it read as "Gur, jaggery and edible variety of rab gur".

10. Substituted vide Notification No. S.O.104/H.A.6/2003/S 59/2005 dated 29.12.2005 for the following words "Paper pulp moulded trays".

11. Substituted vide Notification No S.O. 88/H.A.6/2003/S 59/2006 dated 06.09.2006 for the following "Pre-owned motor vehicle when sold by a dealer dealing in purchase and sale of motor vehicles".

1 2 . Inserted vide Notification No. Web 12/H.A.6/2003/S.59/2006 dated

22.09.2006.

13. Inserted vide Notification No. Web13/H.A.6/2003/S.59/2006 dated 22.09.2006.

14.Substituted vide Notification No. SO116/H.A.6/2003/S59/2006 dtd 29.12.2006. "55 Moulded plastic footwears and hawaii chappals and straps thereof except those covered by Schedule B

15. Inserted vide Notification No. SO116/H.A.6/2003/S59/2006 dtd 29.12.2006.

16. Inserted vide Notification No. 53 /H.A.6/2003/S 59/2007 dtd 27.06.2007.

17. Inserted vide Notification No. 69 /H.A.6/2003/S.59/2007 dtd 17.08.2007.

18. Substituted vide Notification No. 69 /H.A.6/2003/S.59/2007 dtd17.08.2007 w.e.f. 01.04.2007. Prior to substitution it read as:

"72 Rail coaches, engines and wagons"

19. Omitted vide Notification No. 74 /H.A.6/2003/S.59/2007 dtd 21.09.2007. Prior to omission it read as:

"42 Incense sticks commonly known as agarbatti, dhupkathi or dhupbati"

20. Omitted vide Notification No. 74 /H.A.6/2003/S.59/2007 dtd 21.09.2007. Prior to ommision it read as:

"67 Pesticides, weedicides, insecticides but not including mosquito repellents"

21. Substituted vide Notification No. 74 /H.A.6/2003/S.59/2007 dtd 21.09.2007 for: "98 Wheat atta including maida and sooji, rice flour, gram flour, besan, barley ghat, barley flour and sattu, dalia of wheat or barley, 6[guar, guar flour, guar giri], rajmah, lobia, rongi, sago (sabudana), soyabean meal, soyabean flour" 22. Substituted by the Notification No.41/H.A. 6/2003/S. 59/2008 dated 13.05.2008 for the following :-

"21[98

Wheat atta including maida and sooji, rice flour, gram flour, besan, barley ghat, barley flour and sattu, dalia of wheat or bareley, rajmah, lobia, rongi, sago (sabudana), soyabean meal, soyabean flour"

23. Inserted by the Notification No. 3/H.A. 6/2003/S. 59/2009 dated09.01.2009 w.e.f. 01.11.2008.

24. Inserted by the Notification No. 4 /H.A. 6/2003/S. 59/2009 dated 13.01.2009.

25. Substituted by the Notification No. 112/H.A. 6/2003/S. 59/2008 dated 18.11.2008 for the following :-

17[21A

Compact Fluorescent Lamps, tubes and bulbs]

26. Substituted by the Notification No. 112/H.A. 6/2003/S. 59/2008 dated 18.11.2008 for the following :-

8[92A

Toys excluding electronic toys]

27. Inserted by the Notification No. 16 /H.A. 6/2003/S. 59/2009 dated 06.02.2009.

28. Inserted by the Notification No. 40/H.A. 6/2003/S. 59/2009 dated 31.03.2009.

29. Inserted by the Notification No. 96 /H.A. 6/2003/S. 59/2008 Dated 08.10.2009.

30. Substituted by the Notification No. 96 /H.A. 6/2003/S. 59/2008 Dated 08.10.2009.

13[98A

Wood and timber but not including Plywood, Plyboard, Medium Density Fibre Board, Particle Board, Hardboard, Veneer or Coated boards such as Sunmica, Formica and Laminated boards]

31. Substituted by the Notification No. 96 /H.A. 6/2003/S. 59/2008 Dated 08.10.2009.

"(74) Ethylene, Propylene 2901:00:00"

32. Substituted by the Notification No. SO. 77/H.A. 6/2003/S. 59/2009dated

25.08.2009 for the following : "34 Hand pumps and their parts" 33. Inserted vide Notification No. SO. 77/H.A. 6/2003/S. 59/2009 dated 25.08.2009. 34. Inserted vide Notification No. S.O. 59/H.A.6/2003/S.59/2010 dated 07.04.2010. 35. Omitted vide Notification No. S.O.3/H.A.6/2003/S.59/2011 dated 10.08.2011 w.e.f. 01.04.2010 for the following : -"28[4A All types of liquor when sold in the state for the first time, for consumption during 2009-10, i.e. in the hands of L-13 in the case of country liquor, L-1B and L- 1AB in the case of Indian Made Foreign Spirit, and L-1 -B-1 and L-1-AB- 1 in the case of beer and wine etc., L-1 AB-A for RTB (Ready to drink beverages), except Indian Foreign Liquor (Bottled in Origin) sold by L-1BF.]" 36. Inserted vide Notification No. Web. 7/H.A. 6/2003/S.59/2010 dated 22.11.2010. 37. Inserted vide Notification No. Web. 3 /H.A. 6/2003/S.59/2011 dated 13.06.2011. **SCHEDULE 4** SCHEDULE D The Haryana Value Added Tax Act, 2003 Schedule D - Goods Of AnyDescription Sold To The Government Subject To Tax Calculated At The Rate Mentioned Against Such Goods, Otherwise, Calculated At Four Per Cent [See clause (a) of sub-section (2) of section 7] Sl. No. Description of Goods Rate of Tax 123 1. Aviation Turbine Fuel 20% 2. Petrol Explanation.- For the purpose of this entry petrol means any inflammable hydrocarbon oil (excluding crude oil) which either by itself or in admixture with any other substance, is suitable for use as fuel in spark ignition engines. 20% 3. Diesel Explanation.- For the purpose of this entry diesel means any inflammable hydrocarbon oil (excluding crude oil) which either by itself or in admixture with any other substance, is suitable for use as fuel in engines other than spark ignition engines." 1[8.8%] 4. Paddy 4% 5. Petrol, High Speed Diesel, Super Light Diesel Oil and Light Diesel Oil when sold to Export Oriented Units (EOU) or units set up under Export ProcessingZone (EPZ) Scheme, Electronic Hardware Technology Park (EHTP) Schemeor Software Technology Park (STP), for use by such unit in manufacture of goods for sale in the course of export outside the territory of India; 4% 1. Substituted by the Notification No. : 57/H.A.6/2003/S. 59/2008 dated 09.07.2008 for the figures and signs "12%". SCHEDULE 5

SCHEDULE E The Haryana Value Added Tax Act, 2003 Schedule E - Goods Not Eligible For Input Tax Credit (See sub-section (1) of section 8)

T

SI. No.	Description of Goods	Circumstances in which input tax shall be nil
1	2	3
1.	Petroleum products and natural gas	(i) When used as fuel(ii) When exported out of State
2.	Capital goods	 (i) When intended to be used mainly in the manufacture of exempted goods or in the telecommunications network or mining or the generation and distribution of electric energy or other form of power; or (ii) When forming part of gross block on the date of cancellation of the registration certificate.
3.	[***]	
4.	[***]	
5.	All goods except those mentioned at Serial Nos. 1 and 2	 (i) When used in the telecommunications network, in mining, or in the generation and distribution of electricity or other form of power; (ii) When exported out of State or disposed of otherwise than by sale; (iii) When used in the manufacture or packing of exempted goods except when such goods are sold in the course of export of goods out of the territory of India; (iv) When used in the manufacture or packing of taxable goods which are exported out of State or disposed of otherwise than by sale; (v) When left in stock, whether in the form purchased or in manufactured or processed form, on the date of cancellation of the registration certificate. (vi) When sold by Canteen Store Department
[6.	Liquor as defined in the Punjab Excise Act, 1914 (1 of 1914)	When sold in the state by Bar licensees (Licenses L- 4/L-5/L-12C/L-12G/L-10E).]

Note 1 - In this Schedule the expression "on the date of cancellation of the registration certificate" means on the date of effect of the cancellation of the registration certificate.

Note 2 -3[***]

1. Following entry is omitted vide Notification No. S.O.46/H.A.6/2003/S.59/2005 w.e.f. Ist July , 2005

3. Paddy (i) When sold in the course of the export of the goods out of the territory of India; or

(ii) When used in the manufacture of rice which is sold in the course of the export of the goods out of the territory of India.

2. Following entry is omitted vide Notification No. S.O.46/H.A.6/2003/S.59/2005 w.e.f. Ist July , 2005.

4. Rice When sold in the course of the export of the goods out of the territory of India.

3. Omitted vide Notification No. S.O.46/H.A.6/2003/S.59/2005 w.e.f. IstJuly , 2005. Note before omission read as :

"Note 2 - In respect of entries against Serial Nos.3 and 4, paddy and the rice manufactured therefrom shall be treated as a single commodity for the purposes of sub-section (3) of section 5 of the Central Act."

4. Inserted by the Notification No. 40/H.A. 6/2003/S. 59/2009 dated 31.03.2009 w.e.f. 01.04.2009.

SCHEDULE 6

SCHEDULE F

The Haryana Value Added Tax Act, 2003

Schedule F - Goods Referred To In Proviso To Section 3(3) As Liable To Purchase Tax When Exported Out Of India

(See first proviso to sub-section (3) of section 3)

1[***]

1. The word "Paddy" is omitted vide Notification No. S.O.46/H.A.6/2003/S.59/2005 w.e.f. Ist July, 2005

SCHEDULE 7

SCHEDULE G Levy Of Tax On Retail Price/Face (See sub-section (1) of section 4)

SI. No.	Description of goods	Rate of tax and the Base of Levy	Stage of levy and the Circumstances under which tax levied
1	2	3	4
1.	Lottery ticket of face value more than seven rupees	Twenty percent of the face value of the lottery ticket	First sale by a dealer liable to pay tax under this Act.
2(a)	[***]		
2(b)	[***]		
[3.	All goods (except goods mentioned in Schedule D) sold to Delhi Metro Rail Corporation Limited (DMRCL) for completion of Gurgoan Metro Corridor (Gurgoan Section) subject to furnishing of a certificate from an authorized officer of DMRCL to the effect that the goods have been used for completion of Gurgaon section of Gurgaon Metro Corridor.	0% of the value of goods sold.	On supply (sale) of goods to DMRCL for completion of Metro Corridor (Gurgaon section)

Explanation - To give full effect to the intention of the Government not to charge Value Added Tax on the aforesaid goods supplied to DMRCL, inso far as grant of refund in respect of goods supplied to DMRCL forcompletion of Gurgaon Metro Corridor (Gurgaon Section) is concerned, the formula given in section 8(1) of the Haryana Value Added Tax Act, inserted vide Haryana Value Added Tax (Amendment) Act, 2009 (Haryana Act no.10 of 2009) shall have no effect.]

1. Following entry is omitted vide Notification No. S.O.46/H.A.6/2003/S.59/2005 w.e.f. Ist July , 2005

2(a) Pre-owned cars having engine capacity upto 1000 cc Rs. 3000 per car First sale by a dealer liable to pay tax under this Act

2. Following entry is omitted vide Notification No. S.O. 46/H.A.6/2003/S.59/2005 w.e.f. Ist July , 2005

2(b) Pre-owned cars having engine Rs. 5000 per car capacity above 1000 cc Rs. 5000 per car First sale by a dealer liable to pay tax under this Act

3. Inserted vide notification No.S.O. 59/H.A.6/2003/S.59/2010 dated 07.04.2010 w.e.f. 30.11.2006.